

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE IN COMPLIANCE TO THE ORDER DATED 15.03.2022.**

IN THE MATTER OF:

Sri Chidipi Nagula Suresh

.....Applicant

Vs

**The India Oil Corporation Limited,
Visakha Division Office,
Visakhapatnam & Others,
Tiruppur & Others.**

....Respondents

| S.No. | Particulars | Page Nos |
|--------------|--|-----------------|
| 1. | Copy of the Hon'ble NGT order dt: 15.03.2022. | 7 to 12 |
| 2. | Letter to District Collector by the Chairman APPCB Nominating PCB official for Joint Inspection dt.02.04.2022. | 13 to 14 |
| 3. | Proceedings of the District Collector Nominating the Revenue Divisional Officer & Sub Divisional Magistrate, Rajamahendravaram dt.06.05.2022 | 15 |
| 4. | CPCB File No. B-29016/ROGW/IPC-VI/2020-21/dated:30.04.2020 communicated to all SPCBs / PCCs exempting from consent management. | 16 to 22 |
| 5. | Proceedings of the Joint Collector, E.G.District, Kakinada, dt. 12.08.2021 issuing NOC | 23 |
| 6. | Rough Sketch showing the Houses within the 30 Mtrs radius. | 24 |
| 7. | Google Map showing the 30 mtrs radius from the proposed site. | 25 |
| 8. | List of the 13 House owners and NOCs given | 26 to 35 |
| 9. | Application by PACS for land lease dt.16.12.2019 | 36 |

Joint Inspection Report in the matter of OA 28/2020 (SZ)

| | | |
|-----|---|----------|
| 10. | Gram Panchayat, Seethanagaram Resolution No.25, dt.06.01.2020 | 37 |
| 11. | Proceedings of District Collector permitting land lease on Monthly rental basis dt.06.03.2020 | 38 |
| 12. | General body meeting conducted by Gram Panchayat dt. 06.03.2020 vide Resolution No.70 | 39 to 40 |
| 13. | Lease Agreement with specific Conditions dt.18.03.2020 | 41 to 48 |
| 14. | Renewal Lease Agreement with specific Conditions dt.30.04.2021 | 49 to 54 |
| 15. | RUDA building permit order dt. 22.11.2021 | 55 to 56 |
| 16. | Application by PACS for Renewal of land lease dt.28.03.2022 | 57 |

A. Chittoor

Revenue Divisional Officer &
Sub Divisional Magistrate,
Rajamahendravaram

SUB DIVISIONAL MAGISTRATE
RAJAMAHENDRAVARAM

Joint Inspection Report in the matter of OA 28/2020 (SZ)

Inspection Report of Joint Committee consisting of Revenue Divisional Officer & Sub Divisional Magistrate, Rajamahendravaram nominated by District Collector and Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada deputed by the Chairman, APPCB in compliance to HON'BLE NGT order dated 15.03.2022 in the matter of oa no. 28 of 2020 (Sri Chidipi Nagula Suresh vs The India Oil Corporation Limited & ors)

**SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Report Dated: 09.05.2022

Joint Inspection Report in the matter of OA 28/2020 (SZ)

I. Preamble:

Sri Chidipi Nakula Suresh and Ors, S/o. Abbulu, R/o D.No. 3-32, Chinakondepudi village, Seethanagaram Mandal, East Godavari District filed a case O.A.No.28 of 2022 in Hon'ble NGT (SZ) against establishment of Petrol bunk at Sy No.81/34A, Sethanagaram Grama Panchayat, East Godavari District.

II. Orders of the Hon'ble Tribunal

Hon'ble NGT, Southern Bench, Chennai in Original Application No. 28/2020 (SZ) in the matter of Sri Chidipi Nagula Suresh Vs The India Oil Corporation Limited & Ors vide order dated 15.03.2022 has made the following

"In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint committee consisting of 1. The District Collector, East Godavari District or an officer not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by the District Collector and 2. A senior officer from Andhra Pradesh state Pollution Control Board (APPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found"

"The Committee is directed to ascertain as to whether there was any violation of siting criteria imposed by the Central pollution control board in establishing the retail petroleum outlet in the disputed area, and if so, what is the nature of action taken against them by the regulators and also submit plan along with the report showing the existence of any water body, school, hospital, and other sensitive areas which were mentioned in the guideline provided by the Central pollution control board showing their distance from the proposed retail petrol outlet."

As per the Hon'ble NGT orders, the Chairman, AP Pollution Control Board, Vijayawada addressed a letter on 02.04.2022 to the Collector & District Magistrate, East Godavari district informed that the Environmental Engineer, Regional office, Kakinada (Sri N. Ashok Kumar) has been nominated to represent APPCB.

Joint Inspection Report in the matter of OA 28/2020 (SZ)

The Collector & District Magistrate, East Godavari district vide proceedings dated 06.05.2022 nominated the Revenue Divisional Officer & Sub Divisional Magistrate was nominated on behalf of the District Collector, East Godavari to inspect the area in question and ascertain the facts along with senior officer nominated by APPCB and to submit a report to Hon'ble NGT, Chennai.

III. The following Committee members inspected the proposed site for establishment of Petrol bunk and its surroundings on 09.05.2022.

1. Ms. A.Chaitra Varshini, Revenue Divisional Officer & Sub-divisional Magistrate, Rajamahendravaram
2. N. Asok Kumar, Environmental Engineer, APPCB, Regional office, Kakinada

IV. The following observations were made during the inspection by the joint committee.

- a. The Seethanagaram Primary Agricultural Co-operative Society (PACS) has applied a requisition dated on 16.12.2019 to the Spl. Officer, Gram Panchayat, Seethanagaram for setting up of IOC petrol bunk .
- b. On 06.01.2020, the Spl. Officer, Gram Panchayat, Seethanagaram has passed resolution No.25, dated 06.01.2020 to lease out the 30*30 mtrs vacant site located at Rs No.81/3A beside Seethanagaram to Purushottapatnam road.
- c. As per the permission given by the District Collector, East Godavari vide file no.290702-2020-A9, dated 02.03.2020, the Grama Panchayat Seethanagaram has passed in its resolution as item No.70 dated 06.03.2020 with certain conditions mentioned therein and accordingly, vide agreement dated 18.03.2020 entered lease agreement with PACS for a period of one year, which is to be renewed year to year on payment of monthly rental of Rs.15,000/- and Grama Panchayat, Seethanagaram has issued NOC on 28.05.2020. Further, the lease agreement was renewed on 30.04.2021 further period of one year.
- d. The PACS has again addressed a letter to the Secretary, Gram Panchayat, Seethanagaram for renewal of lease for further one year.

Joint Inspection Report in the matter of OA 28/2020 (SZ)

The renewal for further period of one year is yet to be obtained by the PACS.

- e. M/s IOCL issued letter of intent for proposed retail outlet dealership to PACS on 21.02.2022.
- f. Based on the consent letters given by the respective authorities i.e. 1) Sub Collector, Rajamahendravaram, 2) District Fire officer, Kakinada, 3) Superintendent of Police, Rajamahendravaram, 4) Deputy Commissioner of Labor, Kakinda and 5) Secretary, Grama Panchayat, Seethanagaram for setting up of petrol bunk by PACS Seethanagaram, the Joint Collector & Additional District Magistrate vide proceedings dated 12.08.2021 has issued NOC with certain conditions.
- g. The RUDA has also given their building permit order dated 22.11.2021.
- h. The PACS has not obtained license from Petroleum Explosives Safety Organization (PESO).
- i. Establishment and operation of fuel dispensing units exempted from consent management of APPCB as per CPCB File No. B-29016/ROGW/IPC-VI/2020-21/dated:30.04.2020 communicated to all SPCBs / PCCs. Copy of the CPCB letter dated:30.04.2020 is enclosed.
- j. Establishment of petrol outlet was completed and ready to start the operations.
- k. A skating facility, which is in dilapidated condition is existing towards South west corner of the site. It was informed by the Panchayat Secretary that, a skating facility was constructed in the year 2016, but it was not put in use.
- l. The compliance status of siting guidelines issued by CPCB dated: 07.01.2020 and 16.08.2021 is submitted below:

| S.No. | Guidelines | Compliance |
|-------|--|--|
| 1 | Shall not be located within a radial distance of 50 meters (from fill point / dispensing units/ vent pipe whichever is nearest) from schools, hospitals, (10 beds and above) and residential areas designated as per local laws. | <ul style="list-style-type: none"> 1. No hospital existing nearby. 2. No school existing nearby. |

Joint Inspection Report in the matter of OA 28/2020 (SZ)

| | | |
|-----------|---|--|
| | <p>In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.</p> | <p>3. The PACS, Seethangaram yet to be obtained consent /NOC from the PESO for setting up of Petrol bunk.</p> <p>During the inspection, it is found that the proposed establishment of petrol bunk by PACS, Seethanagaram is located at commercial place and beside the Raghudevapuram to Vangalapudi R & B road. There are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe. Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The list of households of 13 residential structures along with sketch and Google map are herewith enclosed.</p> <p>The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram. (Copies enclosed).</p> |
| <p>2.</p> | <p>No high tension line shall pass over the retail outlet.</p> | <p>Complying.</p> |
| <p>3.</p> | <p>a) Retail outlets shall not be located within a distance of 50 meters from the nearest point of water bodies.</p> <p>b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).</p> | <p>Complied.</p> <p>Complied.</p> |

V. Conclusions and Recommendations:

1. The proposed establishment of petrol bunk by PACS, Seethanagaram is located at commercial place and beside the Raghudevapuram to Vangalapudi R & B road.
2. The proposed site is not meeting the siting guidelines of CPCB with respect to minimum distance from residential houses. There are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe. Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram.
3. The PACS obtained all permissions except license from PESO and extension of lease deed agreement from District Collector. The PACS shall take all precautionary measures recommended by District Fire Officer, PESO in order to avoid any Fire/Accidents.
4. The PACS will be directed not to start its operations without obtaining license from PESO and extension of lease deed and compliance of additional precautionary measures recommended by PESO.

Narinder Arora
9/5
Environmental Engineer
AP Pollution Control Board
Regional office, Kakinada

A. Chatterjee
Revenue Divisional Officer &
Sub Divisional Magistrate
Rajamahendravaram
SUB DIVISIONAL MAGISTRATE
RAJAMAHENDRAVARAM

7

Item No.01:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 28 of 2022 (SZ)
(Through Video Conference)

IN THE MATTER OF:

Chidipi Nakula Suresh,
East Godavari District.

...Applicant(s)

Versus

The Indian Oil Corporation Limited,
Visakha Divisional Office,
Visakhapatnam and others.
Tiruppur and others.

....Respondent(s)

Date of hearing: 15.03.2022

CORAM:

HON'BLE Mr JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

M/s. N. Subhasree

For Respondent(s):

Mr. Abdul Saleem through

Mr. Karthikeyan for R1

Mrs. Maduri Donti Reddy for R3, R4 R5 & R8

ORDER

1. The grievance in this application is regarding the establishment of a retail

petrol outlet by the 6th respondent as a franchise of the first respondent in Survey No. 81/34A, situated in the Sethanagaram Gram Panchayath in East Godavari District against the guidelines issued by the Central Pollution Control Board.

2. According to the applicant, the residential area is situated within a distance of 50 metres and there is a skating park situated adjacent to the proposed area. According to the applicant, they have not obtained necessary permission from all the authorities and even the Gram Panchayath had issued a notice for not complying with the terms of the agreement of obtaining necessary permissions from the authorities before establishment of the unit.
3. According to the applicant, the necessary permission from the district authorities also has not been obtained but before that they started their construction work and also started commissioning of the unit. Though Writ Petition was filed before the Hon'ble High Court of Andhra Pradesh as W.P. No. 28389 of 2021, later it was withdrawn with liberty to file an application before this Tribunal and the same was dismissed as withdrawn with above liberty on 18.02.2022. Since the authorities have not taken any steps. So the applicant has no other remedy but to approach this Tribunal seeking following reliefs:-

- a. *Issue an order directing the 1st respondent to cancel the LOI issued to the 6th respondent on 02.01.2020 for construction of the Petrol Bunk*
- b. *Issue an order directing the 5th respondent to withdraw its resolution dated 06.01.2020.*

- c. *Issue an order directing the 3rd respondent to withdraw the orders dated 05.02.2020 granting permission to the 5th respondent to lease out the premises to the 6th respondent.*
 - d. *Issue an order directing the 5th respondent to cancel the lease agreement dated 06.03.2020 between themselves and the 6th respondent.*
 - e. *Issue an order directing the 8th respondent to withdraw permission if any granted to the 6th respondent for erection of petrol bunk in the leased premises.*
 - f. *Issue order restraining the 6th respondent from proceeding to establish a new petrol bunk in the site shown in Annexure in line with order in O.A. No. 86 of 2019 dated 22.06.2019 passed by the Hon'ble Principal Bench , National Green Tribunal, New Delhi.*
 - g. *Issue an order to the 1st and 2nd respondents and 5th, 7th and 8th respondents that guidelines dated 07.01.2020 of the 5th respondent CPCB is strictly implemented and to ensure that no new petrol pumps are established in the site shown in Annexure.*
4. As regards certain reliefs, claimed namely directing the 5th respondent to withdraw its resolution dated 06.01.2020 directing the 3rd respondent to withdraw the orders dated 05.02.2020 granting permission to the 5th respondent to lease out the premises to the 6th respondent and directing the 5th respondent to cancel the lease agreement dated 06.03.2020 etc., will not fall within the jurisdiction of this Tribunal. This Tribunal can only consider the question as to whether there was any violation of the existing guidelines for establishment of the retail petrol outlets and if so, what is the nature of action to be taken against the violator in accordance with law. To that extent, the application is admitted.

5. Issue notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them, by filing proof affidavit as per rules.
6. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for the official respondents within a week to avoid delay in getting instructions by them from the concerned respondents.
7. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to the respondents through Tribunal, to ensure service on them and proceed against them, if they did not appear, in their absence in accordance with law.
8. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee consisting of (1) The District Collector, East Godavari District or an officer not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by the District Collector and (2) a Senior Officer from Andhra Pradesh State Pollution Control Board (APPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found.
9. The committee is directed to ascertain as to whether there was any violation of siting criteria imposed by the Central Pollution Control Board in

establishing the retail petroleum outlet in the disputed area, and if so, what is the nature of action taken against them by the regulators and also submit a plan along with the report showing the existence of any water body, school, hospital and other sensitive areas which were mentioned in the guideline provided by the Central Pollution Control Board showing their distance from the proposed retail petrol outlet.

10. The Andhra Pradesh State Pollution Control Board (APPCB), Vijayawada will be the nodal agency for co-ordination and providing necessary logistics for this purpose.
11. The applicant is also directed to submit a set of papers to the committee members within a week, so as to enable them to comply with the direction.
12. Any restriction or activities made by the 6th respondent will be subject to further orders to be passed by this Tribunal.
13. The committee as well as official respondents are directed to submit a report and file their independent response to this Tribunal on or before 12.04.2022 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
14. The Registry is also directed to communicate this order to the members of the committee as well as the official respondents immediately through e-mail, so as to enable them to comply with the direction and for filing their

independent response to the allegations made in the application and also for filing their independent report as directed by this Tribunal.

15. For appearance of parties, filing their independent response and also for consideration of report, post on 12.04.2022.

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O. A. No.28/2022, (SZ)
15.03.2022, Sr.

File No.APPCB-13024/9/2022-LEGAL SEC-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada-520010. A.P.

E-mail: hopcblegal@gmail.com

Lr. No. APPCB/ Legal/ NGT-SZ/ O.A No. 28 of 2022/2022- 02/04/2022

To,
The Collector and District Magistrate,
Collectorate, East Godavari, Kakinada.
East Godavari District - 533 001
Email ID: collector_egd@ap.gov.in

Sir,

Sub: APPCB - Legal - Implementation of Hon'ble NGT directions -Constitution of
Joint Committee - Nomination requested- Reg.

Ref: Hon'ble NGT, Chennai order dt. 15.03.2022 in O.A. No. 28 of 2022(SZ).

It is to inform that the Original Application (O.A.) No. 28 of 2022 has been filed by Sri Chidipi Nakula Suresh & Ors, East Godavari District in Hon'ble National Green Tribunal (NGT), Chennai regarding establishment of retail Petrol outlet in survey No. 81/34A, situated in the Sethanagaram Gram Panchayath in East Godavari District by the Seethanagaram Primary Agricultural Co-Operative Society.

In this regard, the Hon'ble NGT in its order dt. 15.03.2022 has appointed a Joint Committee consisting of the District Collector, East Godavari District or an officer not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by the District Collector and a Senior officer from Andhra Pradesh Pollution Control Board (APPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. Copy of the Hon'ble NGT order is herewith enclosed. The case is posted on 12.04.2022. The Hon'ble Tribunal further directed that the Andhra Pradesh Pollution Control Board (APPCB) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose. The committee is required to submit a report on or before 12.04.2022.

Accordingly, Environmental Engineer, Regional Office: APPCB, Kakinada (Sri N. Ashok Kumar) (Mobile No. 9866776723, Email: rokhd-ee1@appcb.gov.in) has been nominated to represent APPCB in the above committee.

In view of the above, the District Collector, East Godavari is requested to communicate the other committee member nomination for the above Joint

14

File No.APPCB-13024/9/2022-LEGAL SEC-APPCB

committee to the Environmental Engineer, Regional Office: APPCB, Kakinada (Mobile No. 9866776723, Email: rokhd-ee1@appcb.gov.in) to submit a factual as well as action taken report to the Hon'ble NGT, Chennai.

Yours faithfully,

Encl: Hon'ble Tribunal order dt. 15.03.2022.

Ashwini Kumar Parida
ias(retd)
CHAIRMAN

Copy to:

1. The Joint Chief Environmental Engineer, APPCB, ZO: Visakhapatnam for information.
2. The Environmental Engineer, APPCB, RO: Kakinada for information. He is directed to coordinate with the Joint Committee for inspections, preparation of committee reports and ensure e-filing of the committee's report as directed by the Hon'ble NGT well before the specified time.

Signed by Ashwini Kumar
Parida ias(retd)
Date: 02-04-2022 12:16:09
Reason: Approved

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

Proceedings of the Collector & District Magistrate, East Godavari,
Rajahmundry.

Present: Dr. K. Madhavi Latha, I.A.S.,

File Ref:Magl/2/ 2022

Date:06-05-2022.

Sub:- National Green Tribunal, Chennai bench - Orders Passed in OA
No.28 of 2022 (SZ) - in case related to establishment of Petrol
Outlet at Survey No.81/34A in Seetanagaram - Appointment of
Joint Committee - the RDO Rajahmundry nominated for Joint
Committee - Orders Issued.

Read:- 1. Orders passed by Hon'ble NGT Chennai Bench, in O.A
No.28/2022(SZ), dt:15.03.2022.
2. File No APPCB - 123024/9/2022-Legal SEC- APPCB Dated
02.04.2022

The Hon'ble National Green Tribunal, Chennai Bench has passed Orders in O.A
No.28/2022(SZ), dt:15.03.2022, in a case related to establishment of Petrol Outlet at
Survey No.81/34A in Seetanagaram (Village and Mandal), Rajamahendravaram
Division of East Godavari District.

The applicant complained in Hon'ble NGT that, establishment of petrol outlet by
6th respondent (P.A.C.S Seethanagaram), as a franchise of the 1st respondent (I.O.C.L
Visakhapatnam) in Survey No.81/34A, Situated in Seethanagaram Gram Panchayat
in East Godavari District against the guidelines issued by the Central Pollution board
and according to the applicant, the residential area is situated with in a distance of 50
metres and there is a skating park situated adjacent to the proposed area and the
applicant alleged the respondents have not obtained necessary permission from all the
authorities concerned.

In order to ascertain the genuineness of the allegations made in the application,
the Hon'ble NGT Chennai bench has appointed a Joint Committee Consisting of

- 1) The District Collector, East Godavari District or an officer not below the rank of
Assistant Collector or Sub Divisional Magistrate as nominated by the District
Collector and
- 2) A Senior Officer from AP State Pollution Control Board (APPCB) as deputed by
its Chairman to inspect the area in question and submit a factual as well as
action taken report if there is any violation found.

In view of the above orders passed by the Hon'ble NGT Chennai Bench, the
Revenue Divisional Officer and Sub Divisional Magistrate, Rajamahendravaram is
hereby nominated on behalf of the District Collector, East Godavari, to inspect the
area in question and ascertain the facts along with the Senior Officer nominated by
the APPCB and to submit a report to Hon'ble NGT, Chennai.

The Environmental Engineer, Regional Office, APPCB, Kakinada (Sri N.Ashok
Kumar, Mobile No.9866776723) (nominated by APPCB for Joint Committee) is hereby
directed to coordinate with the Revenue Divisional Officer and Sub Divisional
Magistrate, Rajamahendravaram in timely submission of factual reports after
thorough enquiry, to Hon'ble NGT Chennai to avoid further legal issues.

Encl: As above.

K. Madhavi Latha
District Collector,

East Godavari:: Rajamahendravaram.

To
no 5
6-5-22
The Revenue Divisional Officer, Rajamahendravaram.
The Environmental Engineer, Regional Office, APPCB, Kakinada.

Copy to the Chairman, APPCB, Kasthuribaipeta, Vijayawada. 520010.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

F.No. B-29016/ROGW/IPC-VI/2020-21/

April 30th, 2020

To

The Chairman
All SPCBs/PCCs

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS INTO RED, ORANGE, GREEN AND WHITE CATEGORY.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof; and

WHEREAS, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, CPCB has categorized 242 industrial sectors into red, orange, green & white category and directed all SPCBs/PCCs on 07.03.2016 for its adoption and implementation. The SPCBs/PCCs were also directed that addition of any new or left-over industrial sectors and their categorization which is not listed in the categorization done by CPCB, shall be done by a committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB; and

WHEREAS, carrying out the responsibility assigned to MoEF&CC/CPCB/SPCB, under, Steel Scrap Recycling Policy, notified by Ministry of Steel on 07.11.2019, a meeting was held under chairmanship of Joint Secretary (HSM Division) at MoEF&CC on 07.11.2019 for uniform categorization of scrapping activities as Red/Orange/Green/White Category. During the meeting it was decided that such uniform categorization of scrapping centres has to be developed by CPCB. The CPCB has categorized "Scrapping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)" under "Orange Category" of industries; and

WHEREAS, a need was felt to categorize some industrial sectors on PAN-India level and to resolve anomalies in categorization, if any. Accordingly, CPCB through Office Order No. B-29012/IPC-VI/2019-20, dated 17.02.2020, constituted a Committee to deal with the matter related to categorization of industrial sectors under red/orange/green/white category; and

WHEREAS, the meetings of the Committee were held on 02.03.2020 at CPCB, Delhi and 15.04.2020 & 21.04.2020, through video conferencing. During the meeting, the categorization of Railway Stations, Compressed/Refined Bio-Gas Production from Bio-degradable Wastes and Used Cooking Oil (UCO) collection centers was finalized. The details regarding categorization are enclosed as Annexure-I. Further, based on the few representations, the Committee has also segregated the list of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services), which were covered under classification of industrial sectors in CPCB's document on categorization. The list of such Non-Industrial Operations is enclosed as Annexure-II.

NOW THEREFORE, in view of the above and exercising the powers conferred to Chairman, Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, all the SPCBs/PCCs are directed to:

- i. Adopt the categorization finalized by CPCB for following sectors:
 - a. Scrapping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.).
 - b. Used Cooking Oil (UCO) collection centers.
 - c. Compressed/Refined Bio-Gas Production from Bio-degradable Wastes.
 - d. Railway Stations.
- ii. Consider the sectors given at Annexure-II under Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services).

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions to CPCB within 15 days from the receipt of directions.

(Ravi S. Prasad)
Chairman

PK
hls

Copy to:

- 1 The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
3rd Floor, Prithivi, Aliganj, Jor Bagh Road
New Delhi -110 003
- 2 All Regional Directors, CPCB
- 3 DH, IT

: with a request to upload the copy of Directions on CPCB website

(Prashant Gargava)
Member Secretary

O/c

The list of newly categorized sectors by CPCB

| S. No. | Entry at S. No. of respective category in CPCB's classification | Industry Sector | W1 | W2 | W | A1 | A2 | A | H. | Pollution Index (PI) | Category | Remarks |
|--------|---|---|----|----|----|----|----|----|----|----------------------|----------|--|
| 1 | 85 | Scraping Centres (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) | | | | | | | | | Orange | |
| | | a. Collection, De-Pollution, Dismantling Centres and Shredding Centres | 20 | - | 20 | 15 | - | 15 | 20 | 55 | Orange | i. Process will generate waste water from vehicle washing, surface washing, spillage while depolluting the vehicle. ii. Emission of particulate matter. iii. Residue generated during the process needs stabilization before disposal as it may contain asbestos. |
| | | b. Collection, De-Pollution and Dismantling Centres | 20 | - | 20 | 10 | - | 10 | 20 | 50 | Orange | i. Process will generate waste water from vehicle washing, surface washing, etc. ii. Fugitive emission may be generated from dismantling and other activities. iii. Residue generated during the process needs stabilization before disposal as it may contain asbestos. |
| | | c. Shredding Centres (can include white goods* / other scraps also) | 15 | - | 15 | 15 | - | 15 | 15 | 45 | Orange | i. Waste water may be generated from floor washing, etc. ii. Residue generated may be incinerated/landfilled. iii. Emission of particulate matter. |

Note - * Recycling/dismantling of white goods are covered under E - Waste (Management & Handling) Rules, 2016, and have already been categorised in CPCB document "Classification of Industrial Sector" (Feb, 2016).

| S. No. | Entry at S. No. of respective category in CPCB's classification | Industry Sector | W1 | W2 | W | A1 | A2 | A | H | Pollution Index (PI) | Category | Remarks |
|--------|---|--|----|----|----|----|----|----|----|----------------------|----------|---|
| 2 | 37 | Used Cooking Oil (UCO) collection centers | - | - | - | - | - | - | - | 00 | White | <p>i. Generally, there is no waste water generation or air emissions from UCO collection centers.</p> <p>ii. Concerned SPCB/PCC shall ensure the above.</p> |
| 3 | 86 | Compressed/Refined Bio-Gas Production from Bio-degradable Wastes | 30 | - | 30 | 10 | - | 10 | 10 | 50 | Orange | <p>i. All digesters requiring discharge of excess wastewater to be treated in orange category,</p> <p>ii. Domestic bio-digesters based on cow-dung or household biodegradable wastes (such as Gobargas plant) - White category.</p> <p>iii. No wastewater discharge from digester and also feed slurry to digester having Volatile Organic Fraction more than 75% to be considered as Green category;</p> <p>iv. Wastewater may be generated from wet processes for gas refining, cooling towers and cooling re-circulation processes.</p> <p>v. Odour generation from pretreatment of organic waste and composting.</p> <p>vi. Exhausted adsorption media/filters and spent solvents may also get generated.</p> |

| S. No. | Entry at S. No. of respective category in CPCB's classification | Non-Industrial Operations (Activities/Facilities/Infrastructure/Service sector) | W1 | W2 | W | A1 | A2 | A | I1 | Pollution Index (PI) | Category | Remarks |
|--------|---|---|----|----|----|----|----|----|----|----------------------|----------|---|
| 1 | Railway Stations | | | | | | | | | | | |
| | 61 | Railway Stations (Waste Water Generation \geq 100 KLD) | 20 | 10 | 30 | 15 | 0 | 15 | 10 | 75 | Red | <p>i. Mainly water polluting, scores are normalized. Wastewater generating from public toilets, public-taps, platform and apron washing, coach cleaning, laundry, restaurants etc.</p> <p>ii. Air emissions may be generated from boilers, DG sets (>1MVA), railway sidings etc.</p> <p>iii. Small amount of hazardous waste such as used oil from DG sets, waste oil from coach cleaning, etc. may be generated</p> |
| | 84 | Railway Stations (Waste Water Generation \geq 10 KLD, but < 100 KLD) | 20 | 0 | 20 | 12 | 0 | 12 | 10 | 50 | Orange | <p>i. Mainly water polluting, scores are normalized. Waste water generating from various uses such as public toilets, public-taps, platform and apron washing, restaurants etc.</p> <p>ii. Air emissions may be generated from railway sidings, DG sets etc.</p> <p>iii. Small amount of hazardous waste such as used oil from DG sets etc. may be generated</p> |
| | 64 | Railway Stations (Waste Water Generation < 10 KLD) | 12 | 0 | 12 | 0 | 0 | 0 | 0 | 30 | Green | <p>i. On small railway stations, waste water generation mainly from public taps and toilets. Scores are normalized.</p> <p>ii. Small railway stations normally may not have boilers or any other prominent stationary air emission sources.</p> |

Annexure-II

List of Non-Industrial Operations (Activities/Facilities/Infrastructure/Services)

| Covered Under Red Category of Industries Earlier | | | | |
|--|--------------------------------|--|-----------------|---|
| Sl. No. | Sl. No. (as per CPCB Document) | Industry Sector | Pollution Index | Remarks |
| 1 | 23 | Airports and Commercial Air Strips | 75 | <ul style="list-style-type: none"> i. The Airports are generating mainly the wastewaters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33). |
| 2 | 30 | Health-care Establishment (as defined in BMW Rules) | 75 | <ul style="list-style-type: none"> i. Mainly water polluting. ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD. iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the wastewater generation. iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category. |
| 3 | 31 | Hotels having overall wastewater generation @ 100 KLD and more. | 75 | <ul style="list-style-type: none"> i. Mainly water polluting. Small boiler may be installed. ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD. iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal/ oil fired boiler, the pollution score will be 35/40 & are categorized as orange. iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green. |
| 4 | 39 | Railway locomotive work shop/Integrated road transport workshop/ Authorized service centers | 75 | <ul style="list-style-type: none"> i. Mainly water polluting industry. Water is used in the washing of locomotives, road transport vehicles during servicing. ii. This score is valid for those Centers having discharge more than 100 KLD. iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be $= (100 * 20) / 40 = 50$ |
| 5 | 46 | Ports and harbour, jetties and dredging operations | 85 | This category contain all sorts of pollution |
| 6 | - | Common treatment and disposal facilities (CETP, TSDI, CBMWTF, effluent conveyance project, incinerator, MSW sanitary land fill site) | - | <ul style="list-style-type: none"> i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP, the categorization will depend upon the category of member industries being served. |

| List of Sectors Covered Under Orange Category of Industries Earlier | | | | |
|---|--------------------------------|---|-----------------|--|
| Sl. No. | Sl. No. (as per CPCB Document) | Industry Sector | Pollution Index | Remarks |
| | | Note: Solvent/acid recovery plant and E-waste recycling are considered as industrial operation. | | |
| 1 | 18 | Automobile servicing, repairing and painting (excluding only fuel dispensing) | 50 | Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit. |
| 2 | 21 | Building and construction project more than 20,000 sq. m built up area | 50 | i. In the pre-construction stage, it is mainly air polluting due to generation of dust (PM) emissions. ii. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red. |
| 3 | 38 | Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms. | 50 | Mainly water polluting. WP score is normalized to 100. |
| 4 | 46 | Mechanized laundry using oil fired boiler | 50 | Both air and water pollution are generated. |
| 5 | 50 | New highway construction project | 50 | Mainly air polluting project. |
| List of Sectors Covered Under Green Category of Industries | | | | |
| Sl. No. | Sl. No. (as per CPCB Document) | Industry Sector | Pollution Index | Remarks |
| 1 | 19 | Facility of handling, storage and transportation of food grains in bulk | 25 | Some fugitive emissions of PM during handling of grains. |
| 2 | 52 | Hotels (up to 20 rooms and without boilers) | 30 | This score is valid for hotels having overall waste-water generation less than 10 KLD. |
| 3 | 58 | Flyash export, transport & disposal facilities | 37.5 | i. This is mainly air polluting activity. ii. This is the normalized score based on air pollution. |
| 4 | 59 | Mineral stack yard / Railway sidings | 37.5 | Mainly air pollution due to loading, unloading, storage and transportation of the minerals. |
| 5 | 60 | Oil and gas transportation pipeline | 37.5 | i. Contains small gas based power plants up-to 5 MWs. ii. Air pollution score is normalized to 100. iii. In case, if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly. |
| 6 | | Diesel generator sets (15 KVA to 1 MVA) | | i. Normal operation -- 12 hrs a day. ii. Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. iii. Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories. |
| 7 | | Automobile fuel outlets (only dispensing) | | Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management. |



23

Government of Andhra Pradesh,
Collector's Office, East Godavari:Kakinada-593 001
Comp No.307994

Di. 08.2021

Proceeding of the Joint Collector and Addl. District Magistrate, East
Godavari District, Kakinada

Present: Dr. G. Lakshmisha, I.A.S.,

NO OBJECTION CERTIFICATE

(Certificate under Rule 144 of the Petroleum Rules, 2002)

With reference to the application submitted by the CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District in pursuance of rule 144 of the Petroleum Rules, 2002 there is No Objection for granting license under the Petroleum Rules, 2002 to the CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District for storage HSD/MS Consumer facilities for their Registered Society member's vehicles at S.No.81/SA4 Seethanagaram(M), East Godavari District, Andhra Pradesh as shown in the site plan duly endorsed and enclosed herewith. The CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District shall obtain clearance of fire precautionary and preventive measures from Disaster Response and Fire Services Department at the time of opening Petroleum Outlet.

The following particulars have been considered while issuing this no objection certificate that.

- a) Possession of the site by the applicant is lawful and authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products;
- b) Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigation measures if any is provided;
- c) Traffic Density and impact on traffic;
- d) Conformity of the local or area development planning;
- e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
- f) Genuineness of purpose;
- g) Any other matter pertaining to public safety;

Note: The licensing authority shall accept the no objection certificate within a period of three years from the date of its issue for considering grant of license.

Joint Collector & Addl. Dist.Magistrate(RB&R)
East Godavari, Kakinada.

To,

The CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, East Godavari District.

Copy to

1. The Chief Controller of Explosive, Nagpur,
2. The Joint Chief Controller of Explosives, Chennai.
3. The Deputy Chief Controller of Explosives, Visakhapatnam.
4. The Sub-Collector, Rajamahendravaram .
5. The Superintendent of Police, Urban District, Rajamahendravaram
6. The District Fire Officer, Kakinada.
7. The.Panchayathi Secretary, Seethanagaram Village & Mandal.
- 8.The Dy.Commissstomer of Labour, Kakinada.

Signed by G Lakshmisha

Date: 12-08-2021 07:54:13

Reason: Approved

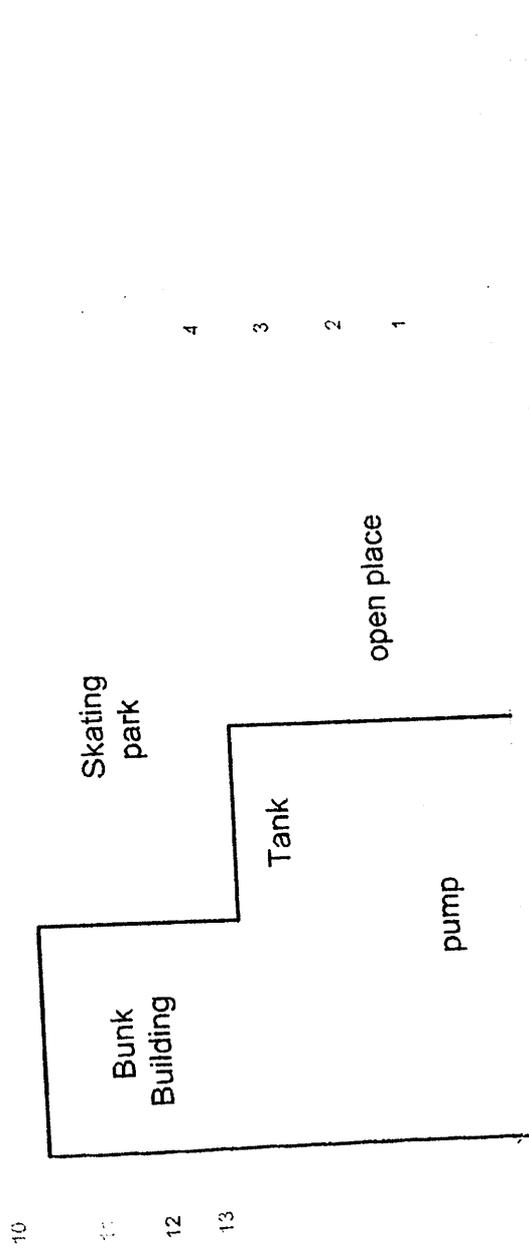
Rough sketch showing the Residential houses located around the petrol pump by PACS Seethanagaram(V),
 With in the radius of 30 m from both petrol Pump & Tank in Sy.no 81/3A Seethanagaram (V), Seethanagaram (M)

- Partially covered under 30 m
- 1 Pedamallu Suribabu
 - 2 a. Saladi Nageswararao
b. Saladi Sivaji
c. Saladi Balaji
 - 3 Saladi Srinivas
 - 4 Saladi Bhrammaji

- 5 a. Peerigani Posiyya
b. Gaada Prasad
- 6 Vanam Seetha
- 7 Peerigani Somaraju
- 8 Gopireddy Mangamma
- 9 a. Pilli Anjaneyulu
b. Pilli Venkata subramanyam

- 10 Anchuri Aravalu
- 11 Eluri Apparao

- Fully covered under 30 m
- 12 Marsetty Veerraju
 - 13 a. Marsetty Surya chandram
b. Juthuka Veera venkata ramana(rent)



Raghudevapuram - Vangalapudi road

(25)

B. L. K. Reddy

U. G.
Mandal Revenue Officer

PACS

GOOGLE MAP SHOWING THE RESIDENTIAL
HOUSES COMES UNDER 30 m RADIUS



Image © 2022 Maxar Technologies

Google Earth

1985

Imagery Date: 3/17/2020 17°10'45.31" N 81°41'38.72" E elev 24 m eye alt 211 m

25

List Of House Owners/ Tenants, who living around the proposed petrol pumps in Sy. No 81/3A4, Seethanagaram (V &M) gave their consent for setting up the petrol pump, within the radius of 30 mts from both Petrol Pump and Tank.

1. Pedamallu Surya sekhar s/o Suribabu
2. Saladi Nageswara Rao
3. Saladi Srinivas
4. Perigani Posiyya
5. Vanam sita
6. Perigani Somaraju
7. Gopireddy Mangamma
8. Pilli Venkata Subrahmanyam
9. Anchuri Aravalu
10. Eluri Apparao
11. Marisetti Veerraju
12. Marisetti Baby Kumari w/o Suryachandra
13. Juthuka Veera Venkata Ramana

NO OBJECTION CERTIFICATE

సీతానగరం PACS వారు నాలుగు బొమ్మల సెంటర్ పరిధి లో గల Survey No: 81/3A4 లో పెట్రోల్ బంకు నిర్మించుకొని వ్యాపారం చేసుకొనుటకు ఎటువంటి అభ్యంతరం లేదు అని, నిరభ్యంతరంగా వ్యాపార కార్యకలాపాలు నిర్వహించుకొనవచ్చని తెలియచేస్తున్నాము.

ఇట్లు

సమీప నివాస గృహస్తులు

1) *Subba Reddy*
(*Subba Reddy*)
Adhar no. - 459155635769

2) *అంజలి రమణం*

A. Anjali
Ahar no. - 8264 6037 6339

3) *M. Anjali*
M. Anjali
Adhar no. - 7768 1395 4099

4) *M. Bebi Sumari w/o Surya Chandray*
M. Bebi Sumari w/o Surya Chandray
Adhar no. - 45295301 6367



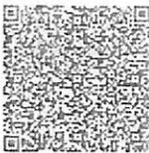
భారత ప్రభుత్వం
GOVERNMENT OF INDIA

చేకూరి సుబ్బారాజు
Chekuri Subbaraju



జన్మన సంవత్సరం/Year of Birth: 1955
పురుషుడు / Male

4591 5563 5769



- సామాన్యని హక్కు



భారత ఏకైక గుర్తింపు ప్రాధికార సంస్థ
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

చేకూరి సుబ్బారాజు
4-81/1
మేయన్ రోడ్
చినకండేపూడి
పాతాపేట
పశ్చిమ గోదావరి
ఆంధ్ర ప్రదేశ్
533287

Address: S/O Suraparaju, 4-81/1,
main road, chinakondapudi,
Seethanagaram, Sithanagaram,
East Godavari, Andhra Pradesh,
533287

1947
1600 160 1947

help@uidai.gov.in

www.uidai.gov.in

1947
1600 160 1947

చేకూరి సుబ్బారాజు హక్కు





భారత ప్రభుత్వం
GOVERNMENT OF INDIA

అంచురి అరవాల
Anchuri Aravalu



జన్మన సంవత్సరం/Year of Birth: 1951
పురుషుడు / Male

8264 6037 6339



అధార్ - సామాన్యుని హక్కు



భారత విశిష్ట గుర్తింపు ప్రాధికార సంస్థ
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

దిరువాకూ గాంధీ విలేజ్ నెంబర్స్
17,
సోతిబాలిజి స్ట్రీట్,
సీతానగరం,
పశ్చిమ గోదావరి,
ఆంధ్ర ప్రదేశ్,
533287

Address: S/O Chittivenkanna, 1-
7, sottibaliiji street,
seethanagaram, Seethanagaram,
Sithanagaram, East Godavari,
Andhra Pradesh, 533287

1947
1800 180 1847

help@uidai.gov.in

www.uidai.gov.in

సం. చార్జ్ నెం. 1947,
బెంగళూరు-560001

/ అంబురి అరవాల



భారత ప్రభుత్వం
Government of India



మరిశెట్టి వీర్రాజు
Marisetty Veerraju

పుట్టిన సంవత్సరం/Year of Birth: 1961
పురుషుడు / Male



7768 1395 4099

ఆధార్ - సామాన్యని హక్కు



భారత ప్రభుత్వం
Unique Identification Authority of India

చిరునామా: S/O: ముసలయ్య (లేట్)
1-05, శెట్టిబలిజ వీధి
ముఖ్య మార్గము దగ్గర, సీతానగరం మండలం
సీతానగరం, సీతానగరం, తూర్పు గోదావరి
ఆంధ్ర ప్రదేశ్, 533287

Address: S/O Musalayya
(Late), 1-05, Settibalija
Street, Near Main Road,
Sithanagaram Mandalam,
Seethanagaram, East
Godavari, Sithanagaram,
Andhra Pradesh, 533287

7768 1395 4099

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

మరిశెట్టి వీర్రాజు



3)



భారత ప్రభుత్వం
Government of India

భారత విశిష్ట గుర్తింపు ప్రాధికార సంస్థ
Unique Identification Authority of India

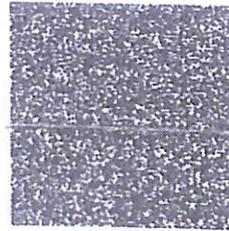
రిజిస్ట్రేషన్/ Enrolment No.: 0957/10328/37538

Download Date: 15/06/2021

To
మారెట్టి బేబీ కుమారి
Marisetti Baby Kumari
W/O Suryachand Rao
1-5
SETIBALEJI PETA
SEETHANAGARAM
Seethanagaram
East Godavari Andhra Pradesh - 533287
9989459296

Signature

UNIQUE IDENTIFICATION
AUTHORITY OF INDIA CO
Date: 2021/06/15 12:06:00
IST



Issue Date: 12/06/2021

మీ ఆధార్ సంఖ్య / Your Aadhaar No. :

4529 5301 6367

VID : 9190 2901 3121 5725

నా ఆధార్, నా గుర్తింపు



భారత ప్రభుత్వం
Government of India



Download Date: 15/06/2021



మారెట్టి బేబీ కుమారి
Marisetti Baby Kumari
పుట్టిన తేదీ/DOB: 01/01/1976
లింగం/ GENDER: స్త్రీ/ FEMALE

Issue Date: 12/06/2021

4529 5301 6367

VID : 9190 2901 3121 5725

నా ఆధార్, నా గుర్తింపు

మారెట్టి బేబీ కుమారి

NO OBJECTION CERTIFICATE

సీతానగరం PACS వారు నాలుగు బొమ్మల సింటర్ పరిధి లో గల Survey No: 81/3A4 లో పెట్రోల్ బంకు నిర్మించుకొని వ్యాపారం చేసుకొనుటకు ఎటువంటి అభ్యంతరం లేదు అని, నిరభ్యంతరంగా వ్యాపార కార్యకలాపాలు నిర్వహించుకొనవచ్చని తెలియచేస్తున్నాము.

ఇట్లు

సమీప నివాస గృహస్తులు

① S. Nagaswara Rao

② ఎ.ఎ.సి. రామారావు సోని

③ వై.బి.గంగుల కృష్ణారావు
ఎం. పాపయ్య

④ వ.ప. సీతా సోని

⑤

⑥, G. Veeralakshmi

ఎం. గాంధీ నగర్

⑦, P. Charyu Kiran

ఇం. సీతారామ

⑧, G. V. V. రమణ ప్రాసాద్

అంగీకారపత్రము

మహారాజశ్రీ ప్రత్యేక అధికారి,
మహారాజశ్రీ కార్యనిర్వాహణాధికారిణి,
గ్రామ పంచాయతీ, సీతానగరం వారి
దివ్యసముఖమునకు--

అయ్యా!/అమ్మా,

సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయతీ పరిధిలోగల
స.నెం.81/3A4రు దాఖలా స్థలంలో ప్రాథమిక వ్యవసాయ సహకార పరపతి సంఘం
లిమిటెడ్ (నెం.బి119రు) వారు పెట్రోలు బంకు నిర్మించి అందు వ్యాపారము చేసుకొను
నిమిత్తం సదరు స్థలమునకు చుట్టుప్రక్కల వున్నటువంటి యీ క్రింది వ్రాలు,
నిశానీదార్లకు యేవిధమైన అభ్యంతరం లేదని యిందుమూలముగా తెలియజేయుచూ,
పై వివరించిన సర్వే నెంబరుగల స్థలంలో పెట్రోలు బంకు పెట్టుకొని వ్యాపారం
చేసుకొనుటకు మేము మనఃస్ఫూర్తిగా అంగీకరించుచూ, యీ అంగీకార పత్రం
సమర్పించడమైనది.

సీతానగరం,
ది. 03.2020

ఇట్లు,
తమ విధేయులు,

P.V.V. సత్రాచార్యులు
సంబంధితానుబంధ
మట్ట నాణ్యత రాత్రి
మోక్షానందం వల్లంబుల
మట్ట నాణ్యత - రక్షణ
అక్షయం
K. S. S. S.
అక్షయం

1111
A. P. P.

K. S. S.

[Redacted] S. S. S.

S. S. S.

S. S. S.

(34)

2

P. వడతలు

గారి కిరణ్ణులు

పైకి ఆంధ్రనాటకాల

పట్టణం రుజువు

అంబులకొండ

అనుచు

* ఆంధ్రనాటకాల

మహాకవి మార్కెట్

మహాకవి మార్కెట్

అంబులకొండ



www.seethanagarampacs.org/36@gmail.com

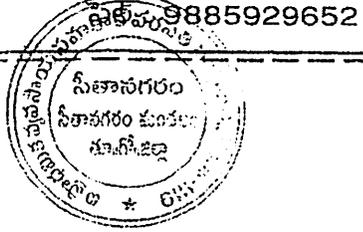
సీతానగరం ప్రాథమిక వ్యవసాయ సహకార పరపతి సంఘం లి.

నెం. బి. 1119, సీతానగరం, సీతానగరం మండలం, తూ.గో.జిల్లా-533 287

మట్ట వీర భోగ వసంతరావు
చైర్ పర్సన్



నడిమింటి అక్షణ
ముఖ్య కార్యనిర్వహణాధికారి
సెల్ : 9885897133



తేది 16.12.19

మహారాజశ్రీ మండల పరిషత్ అధికారివారికి (యమ్.డి.ఓ.)
సీతానగరం వారికి

సీతానగరం ప్రాథమిక వ్యవసాయ సహకార పరపతి సంఘం వారు వ్రాసుకొన్న విన్నపములు.

అయ్యా!

మా సంఘమునకు INDIAN OIL CORPORATION (IOC) పెట్రోలు బంకు కంపెనీ వారు మా సంఘమునకు మంజూరు చేయుటకు అంగీకరించినారు. మా సంఘమునకు ఖాళీ స్థలము కావలసియున్నది. సీతానగరం గ్రామంలో సంఘ సభ్యులు 3200 మంది, సీతానగరం, చినకొండేపూడి, సింగవరం, వంగలపూడి, పురుషోత్తపట్నం గ్రామ ప్రజలు సుమారు 30,000 జనాభా కలరు. ఈ జనాభాకు పెట్రోలు బంకు ఉపయోగపడును. కావున సీతానగరం గ్రామంలోని మార్కెట్ సెంటరులో స్కేటింగ్ పార్కు దగ్గర గ్రామ కంఠం సర్వే నెం.81/3ఎ4రులో మాకు 30X30 చ.మీ. స్థలము మా సంఘమునకు 33 సం.లు. వరకు లీజుకు ఇప్పించవలసినదిగా కోరుచున్నాము. మీరు లీజుకు యిచ్చిన స్థలములో నెలవారీ అద్దె చెల్లించగలవారము. దయచేసి మా సంఘమునకు ఆ స్థలము లీజుకు ఇప్పించవలసినదిగా కోరుచున్నాము. .

ఇట్లు,
తమ విధేయులు
For SEETHANAGARAM P.A.C.S.LTD
No.B-1119, SEETHANAGARAM
M.V.B. Santappa
CHAIRPERSON

గ్రామ సభ సమావేశము

ది. 06-01-2020 వ తేదీ నోచువారం మధ్యాహ్నం గం . 02-30 ని లకు సీతానగరం గ్రామపంచాయతీ కార్యాలయం వద్ద ప్రత్యేకాధికారి k రమేష్ గారి అధ్యక్షతన సీతానగరం గ్రామపంచాయతీ సాధారణ సమావేశం జరపబడినది .

సదరు సమావేశపు మీటింగ్ ప్రొసీడింగ్స్ .

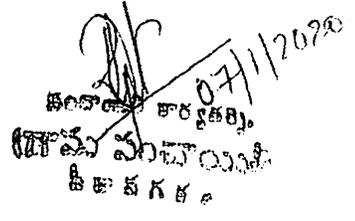
విషయం నెం 25:- సీతానగరం గ్రామ పంచాయతీ పరిధిలో గల సీతానగరం ప్రాథమిక వ్యవసాయ సహకార పరపతి సంఘం వారు వారి సంస్థకు Indian Oil Corporation పెట్రోల్ bunk ను సీతానగరం గ్రామంలోని మార్కెట్ సెంటర్లో స్కటింగ్ పార్క్ దగ్గర గ్రామ కంఠం సర్వే నెం 81/3A4 లో వారికి 30 *30 చ మీ స్థలము 33 సం లకు లీజుకు ఇప్పించ వలసినదిగా అందుకు నెలకు అద్దె 10000/- లుగా చెల్లించ గలవా రమని పంచాయతీకి దరకాస్తు చేసియున్నారు . సదరు విషయమును గ్రామ సభ ఆమోదం కోరుట గురించి .

E.O.Note:- సీతానగరం మండలం సీతానగరం గ్రామ పంచాయతీ పరిధిలో మార్కెట్ సెంటర్ లో స్కటింగ్ పార్క్ వద్ద గ్రామ పంచాయతీ గ్రామ కంఠం సర్వే నెం : 81/3A4 లో సర్వే రిపోర్ట్ ప్రకారం (పొడవు 52 మీ , వెడల్పు 45.8 మీ) 58.85 సెంట్లు స్థలము కలదు . సదరు స్థలంలో గ్రామపంచాయతీ తీర్మానం నెం : 156 dt. 25-08-2015 న (152*26 అడుగులు) అనగా 9.1 సెంట్లు స్థలము పాపింగ్ కాంప్లెక్స్ కు కేటాయించుచు మిగిలిన ఖాళీ స్థలం స్కటింగ్ పార్క్ అభివృద్ధి చేయుటకు తీర్మా నిస్పడమైనది . గ్రామపంచాయతీ మార్కెట్ సెంటర్ లో మరియు పంచాయతీ పరిధిలో ప్రజా వినియోగం కొరకు భవిష్యత్తులో ప్రభుత్వ భవన నిర్మాణములు నిర్మించుటకు ఖాళీ స్థలములు లేవు .

తీర్మానం నెం 25 :- ఆమోదించడమైనది .

(సం) k రమేష్
ప్రత్యేకాధికారి
సీతానగరం గ్రామపంచాయతీ

-/అసలకు సరియగు నకలు /-


సీతానగరం గ్రామపంచాయతీ
ఉపాధ్యక్షుడు
07/1/2020

PROCEEDINGS OF THE DISTRICT COLLECTOR, EAST GODAVARI, KAKINADA.
PRESENT: SRI D. Muralidhar Reddy, I.A.S.,

e-file No.290702/2020-A9

Dt. .03.2020.

Sub: Leases - Seethanagaram Gram Panchayat, Seethanagaram Mandal - Establishment of Petrol Bunk at Seethanagaram village, Seethanagaram Mandal by the Seethanagaram PACS Ltd., - Leasing of site for 30 years to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 - on payment of months rentals of Rs.15,000/- considered orders - issued.

- Ref: 1. Lr.dt.16-12-2019 of the Chair Person, the Seethanagaram PACS Ltd., Seethanagaram.
- 2. Grama Sabha Resolution No.25, dt.06-01-2020 of Seethanagaram Gram Panchayat, Seethanagaram Mandal.
- 3. Proposal dt.07-01-2020 of the Panchayat Secretary, Seethanagaram Gram Panchayat, Seethanagaram Mandal.
- 4. Lr.Roc.No.31/2020-A2, dt.24-01-2020 of the Divisional Panchayat Officer, Rajamahendravaram.
- 5. G.O.Ms.No.323,PR&RD (Pts III) Dept dt.9.10.2001

ORDER:

Through the ref. 1st read above, The Chair Person, Seethanagaram PACS Ltd., Seethanagaram has submitted a representation requesting for allotment of land on lease basis measuring and extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 situated in the limits of Seethanagaram Gram Panchayat for a period of 33 years for establishment of Petrol Bunk by Seethanagaram PACS Ltd., at Seethanagaram on payment of monthly rentals of Rs.10,000/-.

In the reference 2nd read above, the Gram Panchayat, Seethanagaram represented by its Special officer has resolved for allotment of site on lease basis to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk to the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.10,000/- only, the same was recommended by the Divisional Panchayat Officer, Rajamahendravaram vide reference 4th read above.

In view of the above and in terms of G.O 5th read above, permission is hereby accorded to Seethanagaram Gram Panchayat, Seethanagaram Mandal to lease out to land an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk by the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.15,000/- initially, for the period of one year, the same shall be renewed within 15% hike on monthly rental for every 3 years

The Panchayat Secretary, Seethanagaram Gram Panchayat in directed to enter agreement with PACS, Seethanagaram without fail. And submit a copy of such agreement to this office within a week days positively.

(ISSUED UNDER NOTE ORDERS OF THE DISTRICT COLLECTOR, E.G. DISTRICT)

For Collector
East Godavari, Kakinada.

- To
- The Panchayat Secretary, Seethanagaram Gram Panchayat & Mandal.
- Copy to the Speacial Officer, Seethanagaram Gram Panchayat.
- Copy the Chair Person, Seethanagaram PACS Ltd.,
- Copy to the EO(PR&RD), Seethanagaram.
- Copy to the MPDO, Seethanagaram.
- Copy to the Divisional Panchayat Officer, Rajamahendravaram.
- Copy submitted to Joint Collector.II for fervor of information.

Signature valid

Digitally signed by S.V.
Nageswar Naik
Date: 2020.03.06 15:54:45 IST
Reason: Approved

సాధారణ సమావేశము

దివి . 06-03-2020 వ తేదీ శుక్రవారం మధ్యాహ్నం గం . 4-00 లకు సీతానగరం గ్రామపంచాయతీ కార్యాలయం వద్ద ప్రత్యేకాధికారి శ్రీ K రమేష్ గారి అధ్యక్షతన జరుపబడిన సాధారణ సమావేశం నందలి దర్శనీయామ్ముములు .

విషయం నెం : 70 : - తూర్పు గోదావరి జిల్లా , సీతానగరం మండలం సీతానగరం గ్రామపంచాయతీ నందు సర్వే నెం .81/ 3A4 నందు 30*30 చ మీ స్థలములో గౌరవ తూర్పు గోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం . 290702/ 2020-A9 తేది 06/03/2020 ననుసరించి ప్రాథమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్ , సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామపంచాయతీ మరియు PACS సీతానగరం వారు మధ్య వ్రాయించబడిన లీజు అగ్రిమెంట్ .

అగ్రిమెంట్ వివరములు :-

- 1) సీతానగరం గ్రామపంచాయతీ ఏరియా నందలి సర్వే నెం : 81/3A4 నందలి 30*30 చ మీ స్థలము హద్దులు తూర్పు : మారిసెట్టి వీరాజు , పడమర : స్కెటింగ్ పార్క్ స్థలము , ఉత్తరం : R& B రోడ్డు , దక్షిణం : స్కెటింగ్ పార్క్ మధ్య గల స్థలం నందు గౌరవ తూర్పు గోదావరి జిల్లా కలెక్టర్ (పం . వి) కాకినాడ వారి ఉత్తర్వులు efile no : 290702/2020-A9 తేది 06-03-2020 ననుసరించి నెల 1 కి రు .15000/- అక్షరాలా పదిహేను వేల రూపాయిలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయతీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది.1-4-2020 నుండి 31-3-2021 వరకు ఒక సంవత్సర కాలమునకు లీజునకు ఇవ్వడమైనది .
- 2) గౌరవ కలెక్టర్ వారి ఉత్తర్వులను అనుసరించి లీజును ది. 1-4-2020 నుండి 31-03-2021 వారు లీజుకు ఇవ్వడమైనది . తదుపరి ఏ సంవత్సరమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయతీ తీర్మానం ద్వారా పొడిగించబడును .
- 3) గౌరవ కలెక్టర్ ఆదేశముల మేరకు లీజు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15 % పెంపుదలను చేయబడును . సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారి ప్రతీ నెల చెల్లించవలెను
- 4) లీజు మొత్తము రు . 15000/-లు అక్షరాల పదిహేను వేల రూపాయిలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా) ప్రతి నెలా 30 లేదా 31 దాటిన తదుపరి తదుపరి నెల 5 వ తారీకు లోగా గ్రామపంచాయతీకి చెక్కు / DD ద్వారా చెల్లించవలెను . ఆ విధముగా 5 వ తారీకు లోగా చెల్లించని ఎడల ఆ నెల 15 వ తారీకు లోగా నూటికి 1.50 చొప్పున వడ్డీతో గ్రామపంచాయతీ కి చెల్లించవలెను .
- 5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను . సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు . సదరు స్థలము పై సర్వ సుపూర్ణ హక్కు భుక్తములు గ్రామపంచాయతీ కి చెందియుండును .
- 6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకోనరాదు . సదరు స్థలమును ఇతర సంస్థలకు , వ్యక్తులకు వాణిజ్యములకు అడ్డకు గాని లీజుకు గానీ ఇవ్వరాదు .
- 7) మొదటి సంవత్సర కాల ఫరిమితిలోపే తేది 1-4-2020 నుండి 31-3-2021 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంభించవలెను. ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను .

ఆ విధముగా జరగని ఎడల సంవత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయతీ స్వాధీన పరచుకోవబడును.

- 8) లీజు చెల్లింపు విషయంలో ఎటువంటి రాయితీలు ఇవ్వబడవు . వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయతీకి ఏ విధమైన సంబంధం లేదు .
- 9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను . పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని మాపక శాఖ వారి సూచనలు విధిగా పాటించవలెను .
- 10) భవిష్యత్తులో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను .
- 11) ఆంధ్ర ప్రదేశ్ పంచాయతీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అధారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిబంధనలు తప్పక పాటించవలెను .
- 12) ప్రకృతి వైపరీత్యముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయతీ ఏ విధమైన బాధ్యత వహింప జాలదు .
- 13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలల అద్దెను డిపాజిట్ గా పంచాయతీ కి చెల్లించవలెను . సదరు మొత్తమును లీజు చివరిలో బదలాయింపు చేయబడును .
- 14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయతీ మరియు PACS సీతానగరం వారికి మధ్య మాత్రమే చెల్లుబాటు అగును . గ్రామపంచాయతీ కి ఆయిల్ సప్లై చేయు కంపెనీ లతో ఏ విధమైన ఒప్పందములు చేసుకోవబడదు.
- 15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయతీ వారు PACS కు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏ విధమైన కట్టడములు లేకుండా అప్పగించవలెను.
- 16) సదరు స్థలంలో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతర ములు ఏమైనా వచ్చిన ఎడల వాటిని PACS వారే పరిష్కరించవలెను . గ్రామ పంచాయతీ కి ఎటువంటి సంబంధము లేదు .
- 17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన ఎడల PACS వారి నొంత ఖర్చులతో పరిష్కరించు కొనవలెను . ఈ పంచాయతీ కి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడ మైనది .
- 18) పై షరతులను అంగీకరించుచు 3% స్టాంప్ డ్యూటీని చెల్లించి లీజు అగ్రిమెంట్ను రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయతీ కి అప్పగించవలెను.

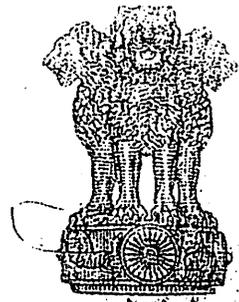
తీర్మానం నెం 70:- ఆమోదించడమైనది .

(సం) k రమేష్
ప్రత్యేకాధికారి
గ్రామపంచాయతీ , సీతానగరం

-/ అసలకు సరియగు నకలు /-

41

₹. 100



सत्यमेव जयते

Rs. 100

ONE HUNDRED RUPEES

भारत INDIA INDIA NON JUDICIAL



Sub Registrar & District Office Stamp Vendor

SEETHANAGARAM CE 650191

ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

387 100/17-3-2020

శ్రీకృష్ణ లక్ష్మణ్, యజ్ఞ. ఎ/ఎ. ఠ. రాధాకృష్ణన్, గ్రామపంచాయతీ కార్యదర్శి, సీతానగరం. P.V. SATYANARAYANA, Stamp Vendor, NALLACONDA. OL No: 04-30016/2006. R L: No: 04-30016/2018, SEETHANAGARAM-533 287.

లీజు అగ్రిమెంట్

ఆన 2020 మార్చి నెల 18 వ తేదీన

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయతీ ప్రస్తుత గ్రామపంచాయతీ తరపున కార్యదర్శి శ్రీమతి రేకపల్లి సుజాత భర్త M రాధాప్రసాద్ వయస్సు 46 కులము తెలగ (కాపు O.C) వారి (లీజుకు యిచ్చువారు) LESSOR

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం ప్రాథమిక వ్యవసాయ సహకార వరపతి సంఘం లిమిటెడ్ నెం.బి1119 తరపున కార్యదర్శి నడిమింటి సన్యాసిరావు గారి కుమారుడు నడిమింటి లక్ష్మణ వయస్సు 52 సం., మరియు సంఘం ప్రెసిడెంట్ మట్ట నారాయణమూర్తి గారి కుమారుడు మట్ట వీరభోగ వసంతరావు వయస్సు 65 సం. (లీజుకు తీసుకున్నవారు) LESSEE యిరువురు పార్టీలు మద్య కుదుర్చు కొన్న లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు
18/3/2020
గ్రామ పంచాయతీ
సీతానగరం

లీజుకు తీసుకున్నవారు
N. Lakshmi

ATTESTED

SEETHANAGARAM P.A.C.S. No. B-1119, SEETHANAGARAM

Sub - Registrar

M.V. Venkata Rao

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయతీ నందు సర్వే నెం. 81/3A4 నందు 30*30 చ.మీ స్థలములో గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి ప్రాథమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్, సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామ పంచాయతీ మరియు PACS సీతానగరం వారు మధ్య వ్రాయించబడిన లీజు అగ్రిమెంట్.

లీజు అగ్రిమెంట్ వివరములు:-

- 1) సీతానగరం గ్రామ పంచాయతీ ఏరియా నందలి సర్వే నెం. 81/3A4 నందలి 30*30 చ.మీ స్థలము హద్దులు తూర్పు: మారితెట్టి వీరాజు స్థలము, పాపులు పడమర: స్కేటింగ్ పార్క్ స్థలము ఉత్తరం: R&B రోడ్డు దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం నందు గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి నెల 15 రూ. 15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయతీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది.01-04-2020 నుండి ది.31-03-2021 వరకు ఒక సంవత్సర కాలమునకు లీజునకు యివ్వడమైనది.
- 2) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి లీజును ది.01-04-2020 నుండి ది.31-03-2021 వరకు లీజుకు ఇవ్వడమైనది. తదుపరి ఏ సంవత్సరమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయతీ తీర్మానం ద్వారా పొడిగించబడును.
- 3) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం.290702/2020-A9 తేదీ 06/03/2020 ననుసరించి వారి ఆదేశముల మేరకు లీజు పొడిగించి క్రొత్త లీజు వ్రాసుకున్నప్పుడు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15% పెంపుదలను చేయబడును. సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారు ప్రతీ నెల చెల్లించవలెను.
- 4) లీజు మొత్తము రూ. 15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా ప్రతినెలా 30 లేదా 31 దాటిన తదుపరి నెల 5వ తారీఖు లోగా గ్రామపంచాయతీకి చెక్కు/ డి.డి ద్వారా చెల్లించవలెను. ఆ విధముగా 5వ తారీఖు లోగా చెల్లించని యెడల ఆ నెల 15వ తారీఖు లోగా నూటికి రూ. 1.50 చొప్పున వడ్డీతో గ్రామపంచాయతీకి చెల్లించవలెను.
- 5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు. సదరు స్థలము పై సర్వ సంపూర్ణ హక్కు భుక్తములు గ్రామపంచాయతీకి చెందియుండును.
- 6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకొనరాదు. సదరు స్థలమును ఇతర సంస్థలకు, వ్యక్తులకు వాణిజ్యములకు అద్దెకు గాని లీజుకు గానీ ఇవ్వరాదు.
- 7) మొదటి సంవత్సర కాల పరిమితిలోపే తేదీ 01-04-2020 నుండి 31-03-2021 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంభించవలెను. ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను. ఆ విధముగా జరగని యెడల సంవత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయతీ స్వాధీన పరచుకోవబడును.

లీజుకు యిచ్చువారు


Sub-Registrar
SEETHANAGARAM

ATTESTED

లీజుకు తీసుకున్నవారు

SEETHANAGARAM P.A.C.S.
NO. B-1119, SEETHANAGARAM

4.1.2021

43



456
2020

Presentation Endorsement:

Presented in the Office of the Joint Sub-Registrar, Seethanagaram along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 200/- paid between the hours of 3:30 and 4 on the 18th day of MAR, 2020 18th day of MAR, 2020 by Sri Panchayath Secretary, R Sujatha

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

| SNo-cd | Thumb Impression | Photo | Aadhar Photo | Address | Signature/Ink Thumb Impression |
|--------|------------------|--|--------------------|--|--------------------------------|
| 1-LE | | MATTA VEERA BOGA VASANTA RAO [430-1-2020-536] | NO IMAGE FOUND | MATTA VEERA BOGA VASANTA RAO(R) SEETHANAGARAM PACS LTD NO.B1119, SEETHANAGARAM, REP. BY ITS PRESIDENT 1119, SEETHANAGARAM . REP. BY ITS PRESIDENT REPRESENT 6- 142, LANKURU, SEETHANAGARAM, SEETHANAGARAM, EAST GODAVARI | PRESIDENT |
| 2-LE | | NADIMINTI LAKSHMANA (R) SEETHANAGARAM [430-1-2020-536] | NO IMAGE FOUND | NADIMINTI LAKSHMANA (R) SEETHANAGARAM PACS LTD NO.B1119, SEETHANAGARAM, REP. BY ITS CEO: SANYASIRAO . S/O: VELAMPETA, V ELAMPETA, SEETHANAGARAM, EAST GODAVARI | C.E.O. |
| 3-LR | | REKAPALLI SUJATA (R) GRAMA PANCHAYATHI [430-1-2020-536] | NO IMAGE FOUND | REKAPALLI SUJATA (R) GRAMA PANCHAYATHI, SEETHANAGARAM, REP. BY ITS SECRETARY . MOKARA RADHA PRASAD REPRESENT 54-3- 4/1, ADDEPALLI COLONY, A V A ROAD, | 18/3/2020 SECRETARY |

Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 1 of 5
JOINT SUBREGISTRAR Seethanagaram

ATTESTED

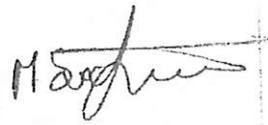
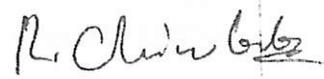
Sub - Registrar
SEETHANAGARAM
Generated On: 18/03/2020 03:29:21 PM



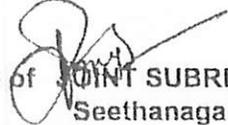
44

RAJAHMUNDR
Y,EAST
GODAVARI

Identified by Witness:

| Sl No | Thumb Impression | Photo | Name & Address | Signature |
|-------|--|--|--|---|
| 1 |  |  MATTA SATYANARAYANA::1 [430-1-2020-536] | MATTA SATYANARAYANA S/O SURYARAO,SEETHANAGA RAM |  |
| 2 |  |  RONJALA CHINABABU::16/03/ [430-1-2020-536] | RONJALA CHINABABU S/O SURYARAO,CHINAKONDE PUDI |  |

18th day of March,2020

Signature of  JOINT SUBREGISTRAR69
Seethanagaram

Endorsement:

| Desc | In the Form of | | | | | | | |
|------|----------------|--------------|--------------------------|------|---------------------|---------------|------------------|-------|
| | Online | Stamp Papers | Challan u/s 41 of IS Act | Cash | SD u/s 16 of IS act | Stock Holding | DD/BC/ Pay Order | Total |
| SD | 0 | 100 | 1800 | 0 | 0 | 0 | 0 | 1900 |
| TD | 0 | NA | 0 | 0 | | NA | 0 | 0 |
| RF | 0 | NA | 200 | 0 | | NA | 0 | 200 |
| UC | 0 | NA | 210 | 0 | | NA | 0 | 210 |
| TOT | 0 | 100 | 2210 | 0 | | 0 | 0 | 2310 |

NOTE: TD:Transfer Duty, SD:Stamp Duty, RF:Registration Fee, UC:=User Charges, TOT:Total, Desc:Description

Rs. 1800/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 200/- towards Registration Fees on the chargeable value of Rs. 180000/- was paid by the party through Challan/BC/Pay Order No ,31380443692019,31380475802019,31380394762019 dated ,18-MAR-20,18-MAR-20,18-MAR-20.

Date

18th day of March,2020

Signature of Registering Officer

Seethanagaram

SCANNING

The Document has been Scanned

with Registration Number

456-2020

ATTESTED


Signature of Registering Officer
Sub - Registrar

Generated On:18/03/2020 03:29:21 PM



Bk - 1, CS No 536/2020 & Doct No 456/2020. Sheet 2 of 5

JOINT SUBREGISTRAR69
Seethanagaram



లీజు చెల్లింపు విషయంలో ఎటువంటి రాులుతీలు ఇవ్వబడవు. వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయతీకి ఏ విధమైన సంబంధం లేదు.

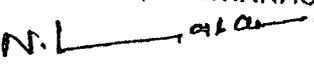
- 9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను. పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని నూపక శాఖ వారి సూచనలు విధిగా పాటించవలెను.
- 10) భవిష్యత్లో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను.
- 11) ఆంధ్ర ప్రదేశ్ పంచాయతీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అథారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిబంధనలు తప్పక పాటించవలెను.
- 12) ప్రకృతి వైపరీత్యముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయతీ ఏ విధమైన భాద్యత వహింప జాలదు.
- 13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలలు అద్దెను డిపాజిట్ గా పంచాయతీకి చెల్లించవలెను. సదరు మొత్తమును లీజు చివరిలో ఏవిధమైన వడ్డీ లేకుండా బదలాయింపు చేయడును.
- 14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయతీ మరియు PACS సీతానగరం వారికి మధ్య మూత్రమే చెల్లుబాటు అగును. గ్రామపంచాయతీకి ఆయిల్ సప్లై చేయు కంపెనీలతో ఏ విధమైన ఒప్పందములు చేసుకోనబడదు.
- 15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయతీ వారు PACSకు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏవిధమైన కట్టడములు లేకుండా అప్పగించవలెను.
- 16) సదరు స్థలములో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతరములు ఏమైనా వచ్చిన యెడల వాటిని PACS వారే పరిష్కరించవలెను. గ్రామ పంచాయతీకి ఎటువంటి సంబంధము లేదు.
- 17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన యెడల PACS వారి సొంత ఖర్చులతో పరిష్కరించు కొనవలెను. ఈ పంచాయతీకి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడమైనది.
- 18) పై షరతులను అంగీకరించుచు 1% స్టాంప్ ద్యుటీని చెల్లించి లీజు అగ్రిమెంట్ను రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయతీకి అప్పగించవలెను.

ఇది మా సమ్మతిన ఉభయులకు అంగీకరించుచు వ్రాసుకొన్న రిజిస్ట్రర్ లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు


 18/3/2020
 పంచాయతీ కార్యదర్శి
 గ్రామ పంచాయతీ
 సీతానగరం.

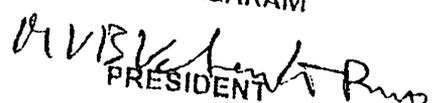
లీజుకు తీసుకున్నవారు

SEETHANAGARAM P.A.C.S.
 No. B-1119, SEETHANAGARAM
 N.L. 
 C.E.O.

ATTESTED


 Sub - Registrar
 SEETHANAGARAM

SEETHANAGARAM P.A.C.S.
 No. B-1119, SEETHANAGARAM


 PRESIDENT

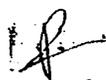
Certificate of Registration

Registered as document no. 456 of 2020 of Book-1 and assigned the identification number 1 - 430 - 456 - 2020 for Scanning on 18-MAR-20 .


Registering Officer
Seethanagaram
(G Ramyasri)

Bk - 1, CS No 536/2020 & Doct No
456/2020. Sheet 3 of 5
JOINT SUBREGISTRAR69
Seethanagaram

ATTESTED


Sub - Registrar
SEETHANAGARAM



షెడ్యూలు

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం న.ది.వారి ఆఫీసులో చేరిన సీతానగరం గ్రామ సంఘానికి చెందిన సీతానగరం గ్రామం జాలాకు సర్వే నెం. 81/3A4 నందలి 30*30 చ.మీ స్థలము (1089వ.గ.లుస్థలము) హక్కులు (సమీప దోరు నెం.1-4)

తూర్పు: మారిశెట్టి వీరాజు స్థలము, పావులు
పడమర: స్కేటింగ్ పార్క్ స్థలము

ఉత్తరం: R&B రోడ్డు

దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం

యీ హక్కుల మధ్యగల 30*30 చ.మీ స్థలము (1089వ.గ.లుస్థలము) PACS సీతానగరం వారికి ది.01-04-2020 నుండి ది.31-03-2021 తేదీ వరకు లీజుకు యివ్వబడినది. పైన ఉదహరించిన షరతులకు మనము ఉభయములు అంగీకరించి వ్రాయించుకున్న లీజు అగ్రిమెంట్.

యిందుతో కొడువ స్టాంపు రు.1,800/-లు , రిజిస్ట్రేషన్ ఫీజు రు.200/-లు యూజర్ చార్జీలు రు.210/- లు వెరశి రు.2,210/-లు ది.18-03-2020 నం.రుం.తేదీన స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, సీతానగరం బ్రాంచ్ నందు చెల్లించిన CFMS చలానా యిందుతో జతపరచడమైనది.

లీజుకు తీసుకున్నవారు
10/6/2020

APR 10 2020
SEETHANAGARAM

లీజుకు తీసుకున్నవారు

For SEETHANAGARAM P.A.C.S.
No.B-1119, SEETHANAGARAM

N.L. C.E.O.

SEETHANAGARAM P.A.C.S.
No.B-1119, SEETHANAGARAM

M.V.S.V. Lakshmi
PRESIDENT

యిందుకు సాక్షులు :

1. M. Sathya
2. P. Chintha

పార్టీలు యిచ్చిన సమాచారం మేరకు ముసాయిదా తయారు చేసి కంప్యూటర్ ప్రకృతిలో అడపా తిరుపతిరావు పాస్ పోస్ట్ చేసింది. నెట్ : 9885627829.

ATTESTED

Sub - Registrar
SEETHANAGARAM

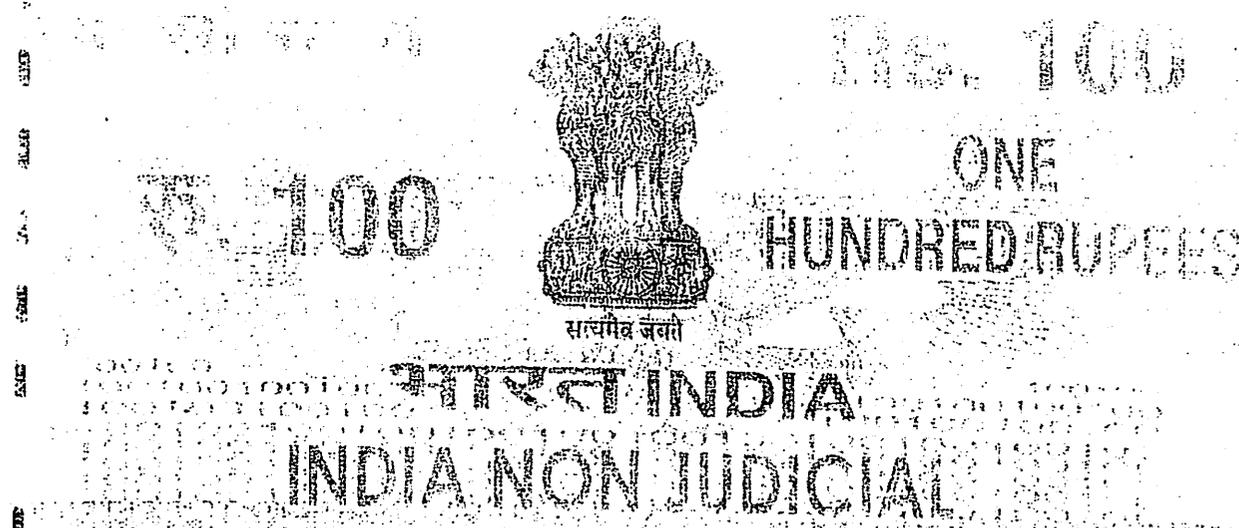


Bk - 1, CS No 536/2020 & Doct No
 456/2020. Sheet 4 of 5
 JOINT REGISTRAR
 Seethanagararam

ATTESTED
 Sub - Registrar
 SEETHANAGARAM



48



ఆంధ్రప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

No. 100 / Date 30-4-2021

CP 981898

తరపున కార్యదర్శి శ్రీమతి రేకపల్లి సుజాత భర్త M రాధాప్రసాద్ వయస్సు 47 కులము తెలగ (కాపు O.C) వార్షిక ని.అ. నగరం. (గ్రామ. పంచాయతీ, నీలసగరం. D.V.V. SATYANARAYANA, Stamp Vendor, NALLAGONDA.

OL No: 04-30-002/2006. R L: No: 04-30-008-2021 SEETANAGARAM-533 287.

లీజు అగ్రిమెంట్

ఆన 2021 ఏప్రిల్ నెల 30 వ తేదీన

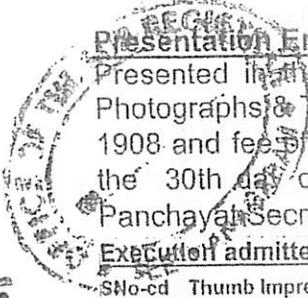
తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయతీ ప్రస్తుత గ్రామపంచాయతీ తరపున కార్యదర్శి శ్రీమతి రేకపల్లి సుజాత భర్త M రాధాప్రసాద్ వయస్సు 47 కులము తెలగ (కాపు O.C) వార్షిక (లీజుకు యిచ్చువారు) LESSOR

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం ప్రాథమిక వ్యవసాయ సహకార పరపతి సంఘం లిమిటెడ్ నెం. బి1119 తరపున కార్యదర్శి నడిమింటి సన్యాసిరావు గారి కుమారుడు నడిమింటి లక్ష్మణ వయస్సు 52 సం., మరియు సంఘం పరన్స్ ఇన్ చార్జ్ నెక్కంటి నాగేశ్వరరావు గారి కుమారుడు నెక్కంటి దుర్గా సాగర్ వయస్సు 48 సం. (లీజుకు తీసుకున్నవారు) LESSEE యిరువురు పార్టీలు మధ్య కుదుర్చు కొన్న లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు

Handwritten signatures and dates: 30/4/2021, 30/4/2021. గ్రామ పంచాయతీ

లీజుకు తీసుకున్నవారు FOR SEETHANAGARAM P.A.C.S. LTD. N No: B-1199, SEETHANAGARAM. 30/4/21 Person In-Charge



Presentation Endorsement:

Presented in the Office of the Joint Sub-Registrar, Seethanagaram along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fees of Rs. 200/- paid between the hours of 01 and 02 on the 30th day of APR, 2021 30th day of APR, 2021 30th day of APR, 2021 by Sri Panchayat Secretary

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

781
2021

| SNo-cd | Thumb Impression | Photo | Aadhar Photo | Address | Signature/Ink Thumb Impression |
|--------|------------------|--|--------------------|---|---|
| 1-LE | | NEEKANTI DURGA SAGAR [R] SI [430-1-2021-989] | NO IMAGE FOUND | NEEKANTI DURGA SAGAR[R]SEE THANAGARAM PACS . REP. BY ITS PERSONS INCHARGE REPRESENT GANDHI PURAM 2,GANDHI PURAM 2, RAJAHMUNDRY(RURAL),EAST GODAVARI | SEETHANAGARAM P./ No: B-1119 SEETHANAGARAM Person In-C |
| 2-LE | | NADIMINTI LAKSHMANA [R] SE [430-1-2021-989] | NO IMAGE FOUND | NADIMINTI LAKSHMANA[R]SEETHANAGARAM PACS . REP. BY ITS CEO REPRESENT VELAMPETA,V ELAMPETA, SEETHANAGARAM,EAST GODAVARI | N.I. → C.A. M. |
| 3-LR | | REKAPALLI SUJATA [R] PANCHAY [430-1-2021-989] | NO IMAGE FOUND | REKAPALLI SUJATA[R]PANCHAYAT SEETHANAGARAM . REP. BY ITS SECRETARY REPRESENT 54-3-4/1,ADDEPALLI COLONY,A V A ROAD, RAJAHMUNDRY,EAST GODAVARI | నామ సహాయకుడు కె.కె.కె. |

Bk - 1, CS No 989/2021 & Doct No 781/2021. Sheet 1 of 4
JOINT SUB REGISTRAR 69 Seethanagaram



తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం గ్రామ పంచాయతీ నందు సర్వే నెం. 81/3A4 నందు 30*30 చ.మీ స్థలములో గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం. 290702/2020-A9 తేదీ 06/03/2020 ననుసరించి ప్రాథమిక వ్యవసాయ పరపతి సంఘం లిమిటెడ్, సీతానగరం వారు లీజు పద్ధతి పెట్రోల్ బంకు ను ఏర్పాటు చేసుకొనుటకు సీతానగరం గ్రామ పంచాయతీ మరియు PACS సీతానగరం వారు మధ్య వ్రాయించబడిన లీజు అగ్రిమెంట్.

లీజు అగ్రిమెంట్ వివరములు:-

- 1) సీతానగరం గ్రామ పంచాయతీ ఏరియా నందలి సర్వే నెం. 81/3A4 నందలి 30*30 చ.మీ స్థలము హద్దులు తూర్పు: మారితెట్టి వీరాజు స్థలము, పాపులు పడమర: స్కేటింగ్ పార్క్ స్థలము ఉత్తరం: R&B రోడ్డు దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం నందు గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం. 290702/2020-A9 తేదీ 06/03/2020 ననుసరించి నెల 18 రూ. 15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మొత్తం PACS సీతానగరం వారు గ్రామపంచాయతీ సీతానగరం వారికి చెల్లించు పద్ధతిలో ది. 01-04-2021 నుండి ది. 31-03-2022 వరకు ఒక సంవత్సర కాలమునకు లీజునకు యివ్వడమైనది.
- 2) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం. 290702/2020-A9 తేదీ 06/03/2020 ననుసరించి లీజును ది. 01-04-2021 నుండి ది. 31-03-2022 వరకు లీజుకు ఇవ్వడమైనది. తదుపరి ఏ సంవత్సరమునకు ఆ సంవత్సరము PACS సీతానగరం వారు దరఖాస్తు మేరకు లీజును గ్రామ పంచాయతీ తీర్మానం ద్వారా పొడిగించబడును.
- 3) గౌరవ తూర్పుగోదావరి జిల్లా కలెక్టర్ (పం.వి) కాకినాడ వారి ఉత్తర్వులు efile నెం. 290702/2020-A9 తేదీ 06/03/2020 ననుసరించి వారి ఆదేశముల మేరకు లీజు పొడిగించి క్రొత్త లీజు వ్రాసుకున్నప్పుడు మొత్తము ప్రతీ మూడు సంవత్సరములకు ఒకసారి 15% పెంపుదలను చేయబడును. సదరు పెంపుదల మొత్తమును PACS సీతానగరం వారు ప్రతీ నెల చెల్లించవలెను.
- 4) లీజు మొత్తము రూ. 15,000/-లు అక్షరాలా పదిహేను వేల రూపాయలు మూడు సంవత్సరాల తదుపరి పెరిగిన మొత్తంతో సహా ప్రతినెలా 30 లేదా 31 దాటిన తదుపరి నెల 5వ తారీఖు లోగా గ్రామపంచాయతీకి చెక్కు/ డి.డి ద్వారా చెల్లించవలెను. ఆ విధముగా 5వ తారీఖు లోగా చెల్లించని యెడల ఆ నెల 15వ తారీఖు లోగా నూటికి రూ. 1.50 చొప్పున వడ్డీతో గ్రామపంచాయతీకి చెల్లించవలెను.
- 5) సదరు స్థలమును కేవలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. సదరు స్థలంపై PACS వారికి ఎటువంటి హక్కులు సంక్రమించవు. సదరు స్థలము పై సర్వ సంపూర్ణ హక్కు భుక్తములు గ్రామపంచాయతీకి చెందియుండును.
- 6) సదరు స్థలం పెట్రోల్ బంక్ నిర్వహణకు మాత్రమే వినియోగించవలెను. ఇతర అవసరములకు వినియోగించకొనరాదు. సదరు స్థలమును ఇతర సంస్థలకు, వ్యక్తులకు వాణిజ్యములకు అద్దెకు గాని లీజుకు గానీ ఇవ్వరాదు.
- 7) మొదటి సంవత్సర కాల పరిమితిలోపే తేదీ 01-04-2021 నుండి 31-03-2022 లోపునే పెట్రోల్ బంక్ నిర్మాణమును పూర్తి చేసి వ్యాపారము ప్రారంభించవలెను. ఆ విధముగా గౌరవ కలెక్టర్ వారి ఉత్తర్వులను గౌరవించవలెను. ఆ విధముగా జరగని యెడల సంవత్సర కాలము పూర్తి అయిన పిదప స్థలము గ్రామపంచాయతీ స్వాధీన పరచుకొనబడును.

లీజుకు యిచ్చువారు

 30/4/2021

 30/4/2021

సీతానగరం గ్రామపంచాయతీ

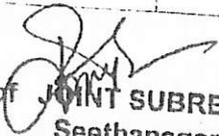
FOR SEETHANAGARAM P.A.C.S. LTD.
 లీజుకు యిచ్చువారు
 SEETHANAGARAM.

 30/4/2021

Identified by Witness:
SI No Thumb Impression

| SI No | Thumb Impression | Photo | Name & Address | Signature |
|-------|---|--|--|---|
| 1 |  |  KONDRAPU SRINIVAS:30/04/20 [430-1-2021-989] | KONDRAPU SRINIVAS S/O VENKATA RAO, SEETHANAGARAM |  |
| 2 |  |  MATTASATYANARAYANA:30/04/20 [430-1-2021-989] | MATTASATYANARAYANA S/O SURYARAO, SEETHANAGARAM |  |

30th day of April, 2021

Signature of  JOINT SUBREGISTRAR69
Seethanagaram

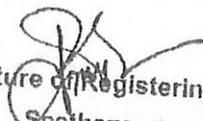
Endorsement:

| Desc | In the Form of | | | | | | | Total |
|------|----------------|--------------|--------------------------|------|---------------------|---------------|------------------|-------|
| | Online | Stamp Papers | Challan u/s 41 of IS Act | Cash | SD u/s 16 of IS act | Stock Holding | DD/BC/ Pay Order | |
| SD | 0 | 100 | 1800 | 0 | 0 | 0 | 0 | 1900 |
| TD | 0 | NA | 0 | 0 | 0 | NA | 0 | 0 |
| RF | 0 | NA | 200 | 0 | 0 | NA | 0 | 200 |
| UC | 0 | NA | 210 | 0 | 0 | NA | 0 | 210 |
| TOT | 0 | 100 | 2210 | 0 | 0 | NA | 0 | 2310 |

NOTE: TD: Transfer Duty, SD: Stamp Duty, RF: Registration Fee, UC: User Charges, TOT: Total, Desc: Description

Rs. 1800/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 200/- towards Registration Fees on the chargeable value of Rs. 180000/- was paid by the party through Challan/BC/Pay Order No .51037834082021,51037553992021,51037854812021 dated ,30-APR-21,30-APR-21,30-APR-21.

Date
30th day of April, 2021

Signature of  Registering Officer
Seethanagaram

Bk. 1, CS No 989/2021 & Doct No 78/19024. Sheet 2 of 4
JOINT SUBREGISTRAR69
Seethanagaram



- 8) లీజు చెల్లింపు విషయంలో ఎటువంటి రాయిటీలు ఉప్పబడవు. వ్యాపార లాభ నష్టాలలో ఈ గ్రామ పంచాయతీకి ఏ విధమైన సంబంధం లేదు.
- 9) సదరు పెట్రోల్ బంక్ నిర్మాణము ఏర్పాటు ప్రభుత్వ నియమ నిబంధనల ప్రకారము చేయవలెను. పెట్రోల్ బంక్ ఏర్పాటు విషయంలో అగ్ని మాపక శాఖ వారి సూచనలు విధిగా పాటించవలెను.
- 10) భవిష్యత్లో ప్రభుత్వం వారు మరియు జిల్లా అధికారులు జారీ చేయు సూచనలు మరియు ఉత్తర్వులు విధిగా పాటించవలెను.
- 11) ఆంధ్ర ప్రదేశ్ పంచాయతీ రాజ్ చట్టము మరియు గోదావరి అర్బన్ డెవలప్మెంట్ అథారిటీ మరియు రెవిన్యూ శాఖ వారి నియమ నిబంధనలు తప్పక పాటించవలెను.
- 12) ప్రకృతి వైపరీత్యముల వలన వచ్చు నష్టములకు ఈ గ్రామపంచాయతీ ఏ విధమైన భద్యత వహింప జాలదు.
- 13) ఈ అగ్రిమెంట్ నకు ముందుగా 3 నెలలు అద్దెను డిపాజిట్ గా పంచాయతీకి చెల్లించవలెను. సదరు మొత్తమును లీజు చివరిలో ఏవిధమైన వడ్డీ లేకుండా బదులాయింపు చేయడును.
- 14) ఈ స్థలమునకు అగ్రిమెంట్ గ్రామపంచాయతీ మరియు PACS సీతానగరం వారికి మధ్య మూత్రమే చెల్లుబాటు అగును. గ్రామపంచాయతీకి ఆయిల్ సప్లై చేయు కంపెనీలతో ఏ విధమైన ఒప్పందములు చేసుకోనబడదు.
- 15) లీజు కాల పరిమితి పూర్తి అయిన తదుపరి స్థలమును గ్రామ పంచాయతీ వారు PACSకు అప్పగించిన విధముగా తిరిగి స్థలమును శుభ్రం చేసి ఏవిధమైన కట్టడములు లేకుండా అప్పగించవలెను.
- 16) సదరు స్థలములో పెట్రోల్ బంక్ నిర్మాణ సమయంలో అభ్యంతరములు ఏమైనా వచ్చిన యెడల వాటిని PACS వారే పరిష్కరించవలెను. గ్రామ పంచాయతీకి ఎటువంటి సంబంధము లేదు.
- 17) సదరు లీజు సమయంలో ఏమైనా కోర్ట్ తగాదాలు వచ్చిన యెడల PACS వారి సొంత ఖర్చులతో పరిష్కరించు కొనవలెను. ఈ పంచాయతీకి ఎట్టి విధమైన సంబంధము లేదని తెలియపర్చడమైనది.
- 18) వై షరతులను అంగీకరించుచు 1% స్టాంప్ ద్యూటీని చెల్లించి లీజు అగ్రిమెంట్ను రిజిస్ట్రేషన్ చేయించి గ్రామ పంచాయతీకి అప్పగించవలెను.

ఇది మా సమ్మతిన ఉభయులకు అంగీకరించుచు వ్రాసుకొన్న రిజిస్ట్రర్ లీజు అగ్రిమెంట్.

లీజుకు యిచ్చువారు


30/4/2021


30/4/2021

గ్రామ పంచాయతీ
కార్యకర్త

SEETHANAGARAM P.A.C.S. LTD.
No: 15-1119
SEETHANAGARAM.
N. L. Sarda
30/4/2021
Person In-Charge

N. L. Sarda

వైద్యులు

తూర్పుగోదావరి జిల్లా, సీతానగరం మండలం, సీతానగరం స.రి.వారి ఆఫీసులో చేరిన సీతానగరం గ్రామ పంచాయతీకి చెందిన సీతానగరం గ్రామం తాలూకు సర్వే నెం. 81/3A4 నందలి 30*30 చ.మీ స్థలము (1089చ.గ.లుస్తలము) హద్దులు (సమీప డోరు నెం.1-4)

తూర్పు: మారిశెట్టి వీరాజు స్థలము,షాపులు

పడమర: స్కేటింగ్ పార్క్ స్థలము

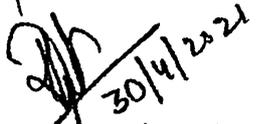
ఉత్తరం: R&B రోడ్డు

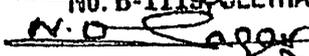
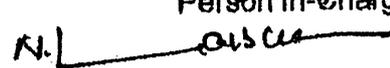
దక్షిణం: స్కేటింగ్ పార్క్ మధ్య గల స్థలం

యా హద్దుల మధ్యగల 30*30 చ.మీ స్థలము (1089చ.గ.లుస్తలము) PACS సీతానగరం వారికి ది.01-04-2021 నుండి ది.31-03-2022 తేదీ వరకు లీజుకు యిచ్చడమైనది. పైన ఉదహరించిన షరతులకు మనము ఉభయులము అంగీకరించి వ్రాయించుకున్న లీజు అగ్రిమెంట్.

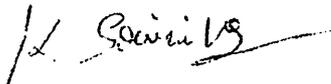
యిందుతో కొదువ స్థాంపు రు.1,800/-లు ,రిజిస్ట్రేషన్ ఫీజు రు.200/-లు యూజర్ చార్జీలు రు.210/-లు వెరశి రు.2,210/-లు ది.30-04-2021 సం.రం.తేదీన స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా,సీతానగరం బ్రాంచ్ నందు చెల్లించిన C.F.M.S చలానా యిందుతో జతపరచడమైనది.

లీజుకు యిచ్చువారు

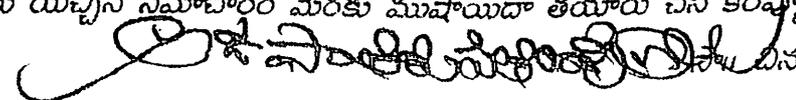

30/4/2021

30/4/2021
M. Govind
గ్రామ సంచాయితీ

For SEETHANAGARAM P.A.C.S. LTD.
No: B-1119-SEETHANAGARAM.
N.O. 
30/4/2021
Person In-Charge
N.L. 

యిందుకు సాక్షులు :

1. 

2. 

పార్టీలు యిచ్చిన సమాచారం మేరకు ముషాయిదా తయారు చేసి కంప్యూటర్ చేసినది : అడపా తిరుపతిరావు

వినకొండేపూడి, నెల్ : 9885627829.

55

Rajamahendravaram Urban Development Authority
PLANNING DEPARTMENT
BUILDING PERMIT ORDER

To,
 Sri/Smt.
 SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY
 H D NO 1-4, SEETHANAGARAM, SEETHANAGARAM PRIMARY AGRICULTURE
 COOPERATIVE CREDIT SOCIETY, SEETHANAGARAM, SEETHANAGARAM MANDAL,
 EAST GODAVARI

| | |
|------------|---|
| Permit No. | : 1104/0014/B/STNMDL/Seethanagaram/2021 |
| DATE | : 22 November, 2021 |

Sir / Madam,

Sub: Building Permission - Construction of 'Petrol Pump' - Approval - Granted - Reg"
 Ref: Your Application Dated: 15 February, 2021 u/s 209, 210 & 227 of A.P. Municipalities Act, 1965 and A.P. Building Rules 2017.

Your application submitted in the reference has been examined with reference to the rules and regulations in force and permission is hereby sanctioned conditionally as detailed below:

| A APPLICANT AND LICENSED PERSONNEL DETAILS: | | | | | | | |
|---|--|--|--------------|-------------------------------------|----------------|------|-------------------------|
| 1 | Applicant | SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY | | | | | |
| 2 | Developer / Builder | SEETHANAGARAM PRIMARY AGRICULTURE COOPERATIVE CREDIT SOCIETY | Lic.No. | REG/1104/0137/2020 | | | |
| 3 | Licensed Technical Person | Bikkina Gana Satya Sai Rajesh (Engineer) | Lic.No. | 19/LE/2019/GUDA | | | |
| 4 | Structural Engineer | NA | Lic.No. | NA | | | |
| 5 | Others | NA | | | | | |
| B SITE DETAILS | | | | | | | |
| 1 | T.S. No./ R.S. No. | 81/3A4 | | | | | |
| 2 | Premises No. | 81-3A4 | | | | | |
| 3 | Plot No. | NA | | | | | |
| 4 | Layout / Sub Divn. No. | NA | | | | | |
| 5 | Mandal | Seethanagaram Mandal (Part) | | | | | |
| 6 | Village | Sethanagaram | | | | | |
| 7 | Gram Panchayat | | | | | | |
| C DETAILS OF PERMISSION SANCTIONED | | | | | | | |
| Building - S (SPAC) (Height (m): 3.85) | | | | | | | |
| 1 | Floors | Ground floor | Upper floors | | Parking floors | | |
| 2 | Use | Area (m2) | No. | Area (m2) | Level | No. | Area (m2) |
| a | Residential | 0.00 | 0 | 0.00 | Cellar | 0 | 0.00 |
| b | Commercial | 34.56 | 0 | 0.00 | Stilt | 0 | 0.00 |
| c | Others | 0.00 | 0 | 0.00 | U.Floors | 0 | 0.00 |
| d | Total No. of floors | Upper floor(s) | | | | | |
| 3 | Set backs (m) | Front | Rear | Side I | Side II | | |
| | | 21.00 | 3.00 | 21.24 | 3.00 | | |
| 4 | Site Area (m2) | 900 | | | | | |
| 5 | Road affected area (m2) | 0 | | | | | |
| 6 | Net Site Area(m2) | 900 | | | | | |
| 7 | Tot-lot / Organized open space (m2) | 0 | | | | | |
| 8 | Height (m) | 3.85 | | | | | |
| 9 | No. of RWHPs | 1 | | | | | |
| 10 | Others | NA | | | | | |
| D DETAILS OF FEES PAID (RS.) TOTAL : | | | | | | | |
| 1 | Application Fee | 10,000.00 | 2 | Development Charges (Built Up Area) | | | 0.00 |
| 3 | Development Charges (Vacant Land) | 5,305.00 | 4 | Betterment Charges | | | 67,500.00 |
| 5 | Paper Publication Charges | 1,000.00 | 6 | Building Permit Fees | | | 0.00 |
| 7 | Processing Fees | 350.00 | 8 | Application User charges | | | 500.00 |
| | | | | | | | TOTAL: 84,655.00 |
| E OTHER DETAILS : | | | | | | | |
| 1 | Contractor's all Risk Policy No. | NA | Date | - | Valid Upto | - | |
| 2 | Notarised Affidavit No. / Mortgage Deed No. | 1434/2021 | Date | 09/08/2021 | Area (m2) | 3.50 | |
| 3 | Enter Sr. No. In prohibitory Property Watch Register | 1434/2021 | | Date | 09/08/2021 | | |
| 4 | Floor handed over | GROUND FLOOR | S.R.O. | SEETHANAGARAM | | | |
| F | Construction to be Commenced Before | 22 May, 2023 | | | | | |
| G | Construction to be Completed Before | 22 November, 2024 | | | | | |

Building permission is sanctioned subject to following conditions:

1. The permission accorded does not confer any ownership rights. The permission will be revoked at later stage, if it is found that the documents or information are false and fabricated.
2. If construction is not commenced within one year, building application shall be submitted afresh duly paying required building permit fees.
3. Sanctioned Plan shall be followed strictly while making the construction & shall be displayed at the site.
4. Commencement Notice shall be submitted by the applicant before commencement of the building.
5. Completion Notice shall be submitted after completion of the building.
6. Occupancy Certificate is compulsory before occupying any building.
7. Public Amenities such as Water Supply, Electricity Connections will be provided only on production of occupancy certificate.
8. Prior Approval should be obtained separately for any modification in the construction.
9. Tree Plantation shall be done along the periphery and also in front of the premises at 1 tree / 80sq.mts site area.
10. Tot-lot shall be fenced and shall be maintained as greenery at owners cost before issue of occupancy certificate.
11. Space for Transformer shall be provided in the site keeping the safety of the residents in view.
12. Garbage House shall be made within the premises.
13. Cellar and stilts approved for parking in the plan should be used exclusively for parking of vehicles without partition walls & rolling shutters and the same should not be converted or misused for any other purpose.
14. This sanction is accorded on surrendering of Road affected portion of the site to Rajamahendravaram Urban Development Authority at free of cost without claiming any compensation at any time as per the undertaking submitted.
15. Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended.
16. This permission is given based on the inputs on pages, documents and drawing provided by Applicant. Applicant confirms that the documents/ drawings submitted electronically or inputs by them are correct. The final approvals of proceedings are subjected to verification of reports and documents by concerned official including site visit report. Any deviation identified will lead to modification/rejection of the proceedings.
17. The Developer/ Builder/ Owner to provide service road wherever required with specified standards at their own cost.
18. A safe distance from Electrical Lines shall be followed as per rules.
19. If greenery is not maintained 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
20. If condition of providing solar roof top system is not complied 10% additional property tax shall be imposed every year till the condition is fulfilled.
21. If RWHS are not constructed 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
22. All Public and Semi Public buildings shall provide facilities to physically handicapped persons.
23. The mortgaged built up area shall be allowed for registration only after an Occupancy Certificate is produced.
24. The Registration authority shall register only the permitted built up area as per sanctioned plan.
25. The Financial Agencies and Institutions shall extend loans facilities only to the permitted built up area.
26. The Services like Sanitation, Plumbing, Fire Safety requirements, lifts, electrical installations etc., shall be executed under the supervision of Qualified Technical Personnel.
27. Architect / Structural Engineer if changed, the consent of the previous Architect / Structural Engineer is required and to be intimated to the Commissioner.
28. Construction shall be covered under the contractors all risk Insurance till the issue of occupancy certificate (wherever applicable).
29. As per the undertaking executed in terms of A.P. Building Rules-2017,
 - a. The construction shall be done by the owner/Builder, only in accordance with sanctioned Plan under the strict supervision of the Architect, Structural Engineer and site engineer failing which the violations are liable for demolition besides legal action.
 - b. The owner, builder, Architect, Structural Engineer and site engineer are jointly & severally responsible to carry out and complete the construction strictly in accordance with sanctioned plan.
 - c. The Owner, Builder, Architect, Structural Engineer and Site Engineer are jointly and severally held responsible for the structural stability during the building construction and should strictly adhere to all the conditions.
 - d. The Owner Builder should not deliver the possession of any part of built up area of the building, by way of Sale / Lease unless and until Occupancy Certificate is obtained from Rajamahendravaram Urban Development Authority after providing all the regular service connections to each portion of the building and duly submitting the following.
 - (i) Building Completion Notice Issued by the LTP duly certifying that the building is completed as per the sanctioned plan.
 - (ii) Structural Stability Certificate issued by the Structural Engineer duly certifying that the building is structurally safe and the construction is in accordance with the specified designs.
 - (iii) An extract of the site registers containing inspection reports of Site Engineer, Structural Engineer and Architect.
 - (iv) Insurance Policy for the completed building for a minimum period of three years.
30. Structural Safety and Fire Safety Requirements shall be the responsibility of the Owner, Builder, Developer, Architect and St. Engineer to provide all necessary Fire Fighting Installations as stipulated in National Building Code of India, 2005 like;
 - a. To provide one entry and one exit to the premises with a minimum width of 4.5 mts. and height clearance of 5 mts.
 - b. Provide Fire resistant swing door for the collapsible lifts in all floors.
 - c. Provide Generator, as alternate source of electric supply.
 - d. Emergency Lighting in the Corridor / Common passages and stair case.
 - e. Two numbers water type fire extinguishers for every 600 Sq.mts. of floor area with minimum of four numbers fire extinguishers per floor and Sk DCP extinguishers minimum 2 Nos. each at Generator and Transformer area shall be provided as per I.S.I. specification No.2190-1992.
 - f. Manually operated and alarm system in the entire buildings;
 - g. Separate Underground static water storage tank capacity of 25, 000 lits. Capacity.
 - h. Separate Terrace Tank of 25,000lits capacity for Residential buildings.
 - i. Hose Reel, Down Corner.
 - j. Automatic Sprinkler system is to be provided if the basement area exceed 200 Sq.mts.
 - k. Electrical Wiring and Installation shall be certified by the electrical engineers to ensure electrical fire safety. Transformers shall be protected with 4 hours rating fire resist constructions.
 - l. To create a joint open spaces with the neighbors building / premises for maneuverability of fire vehicles. No parking or any constructions shall be made in setbacks area.
31. In case of Group Development Schemes (Other than Industrial) the roads & open spaces shall be handed over at free of cost to ULB through registered gift deed before occupancy.
32. As per the green building provision for sanction of buildings in terms of A.P. Revised Building Rules-2017.
 - a. Water conservation and management:
 - (i) Rain Water Harvesting Structure (percolation pit) shall be provided in case of site area 200 sq. mtr. and above.
 - (ii) Low Water Consumption Plumbing Fixtures shall be provided in case of site area 500 sq. mtr. and above.
 - (iii) Waste water recycle and reuse (S.T.P.) shall be provided in case of site area 1000 sq. mtr. and above. Treated water to be recycled for gardening and flushing.
 - (iv) Reduction of Hardscape shall be provided in case of site area 500 sq. mtr. and above.
 - b. Solar Energy Utilisation:
 - (i) Installation of Solar Photovoltaic Panels shall be provided in case of site area 1000 sq. mtr. and above.
 - (ii) Installation of Solar Assisted Water Heating Systems shall be provided in case of site area 1000 sq. mtr. and above.
 - c. Energy Efficiency:
 - (i) LED lights/ solar lights for lighting common areas shall be provided in case of site area 1000 sq. mtr. and above.
 - (ii) At least 1% of connecting load to be met by PV Cells (Optional) in case of site area 20000 sq. mtr. and above.
 - (iii) Fly-ash bricks for construction (Optional) in case of site area 20000 sq. mtr. and above.
 - (iv) ECBC to be adopted in case of site area 50000 sq. mtr. and above.
 - d. Waste Management:
 - (i) Segregation of Waste shall be provided in case of site area 300 sq. mtr. and above.
 - (ii) Organic Waste Management shall be provided in case of site area 3000 sq. mtr. and above.
 - e. Natural Drain system should be maintained.
33. The builder/Owner shall provide mobile/temporary toilet facility for workers (male & female separately) in construction site where 25 or more workers are engaged per day in the construction site.
34. Necessary provisions for disposal of Sewage (Septic Tank) as per NBC 2016 norms should be provided.

అధికారికి గౌరవం
అధికారికి గౌరవం

అధికారికి గౌరవం
అధికారికి గౌరవం



అధికారికి గౌరవం
అధికారికి గౌరవం

28.03.2022

Handwritten signature/initials on the left margin

The Secretary,
Kothanagaram Grama Panchayithi,
Kothanagaram.

అధికారికి గౌరవం

ఈ సంవత్సరం పట్టికల నిజాం పేర్లపై Survey No: 81/3A4 లో భద్రాక్షణ్ గారు అధ్యక్షుడిగా
అంబి-File No: 290/02/2020 ఆర్డరులో ఇటీవల సంవత్సరం అధికారికి చేయబడినట్లు నిజాంపట్టికల
అధికారికి అధికారి అధ్యక్షుడిగా అధికారికి చేయబడినట్లు అధికారికి చేయబడినట్లు 30/04/2021 నా
అధికారికి చేయబడినట్లు అధికారికి చేయబడినట్లు అధికారికి చేయబడినట్లు 2022 సంవత్సరం అధికారికి
అధికారికి చేయబడినట్లు అధికారికి చేయబడినట్లు అధికారికి చేయబడినట్లు

అధికారికి గౌరవం

అధికారికి గౌరవం

Enclosed

- 1. D. P. O Order.
- 2. Last Year Agreement

Handwritten initials